# Fifth Lok Sabha XVII Session ((10/08/1976 to 02/09/1976)

#### LOK SABHA

#### BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, August 10, 1976/Sravana 19, 1898 (Saka)

No. 586

11 A.M.

#### 1. Obituary References

The Speaker made references to the passing away of Shri P. Kunhiraman, who was a Member of the Constituent Assembly and Provisional Parliament; Dr. A. Ramaswami Mudaliar, who was a Member of the Central Legislative Assembly and the Constituent Assembly; and Shri T. Nagi Reddy, who was a Member of the Second Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

#### 2. Starred Questions

Starred Questions Nos. 1, 3 and 6—10 were orally answered. Replies to remaining questions were laid on the Table.

#### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 1—8, 10—30, 32—43, 45—63 and 65—148 were laid on the Table.

#### 4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Ordinances (Hindi and English versions), under provisions of article 123(2)(a) of the Constitution:—
  - (i) The Antiquities and Art Treasures (Amendment) Ordinance, 1976 (No. 4 of 1976) promulgated by the President on the 4th June, 1976.
  - (ii) The Maintenance of Internal Security (Amendment) Ordinance, 1976 (No. 5 of 1976) promulgated by the President on the 16th June, 1976.
  - (iii) The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1976 (No. 6 of 1976) promulgated by the President on the 16th June, 1976.

- (iv) The Braithwaite and Company (India) Limited (Acquisition and Transfer of Undertakings) Ordinance, 1976 (No. 7 of 1976) promulgated by the President on the 23rd June, 1976.
- (v) The Burn Company and Indian Standard Wagon Company (Nationalisation) Ordinance, 1976 (No. 8 of 1976) promulgated by the President on the 23rd June, 1976.
- (vi) The Labour Provident Fund Laws (Amendment) Ordinance, 1976 (No. 9 of 1976) promulgated by the President on the 17th July, 1976.
- (vii) The Indian Iron and Steel Company (Acquisition of Shares)
  Ordinance, 1976 (No. 10 of 1976) promulgated by the President
  on the 17th July, 1976.
- (viii) The Laxmirattan and Atherton West Cot on Mills (Taking Over of Management) Ordinance, 1976 (No. 11 of 1976) promulgated by the President on the 19th July, 1976.
  - (ix) The Metal Corporation of India (Notification and Miscellaneous Provisions) Ordinance, 1976 (No. 12 of 1976) promulgated by the President on the 2nd August, 1976.
- (2) A copy (Hindi and English versions) of the Code of Criminal Procedure (Gujarat Second Amendment) Act, 1976 (President's Act No. 30 of 1976) published in Gazette of India dated the 7th July, 1976, under sub-section (3) of section 3 of the Gujarat State Legislative (Delegation of Powers) Act, 1976.
- (3) A statement (Hindi and English versions) giving the gist of various Central and State enactments added to the Ninth Schedule to the Constitution and the reasons for their inclusion, in pursuance of the direction given by the Speaker during discussion on the Constitution (Forty-second Amendment).

  Bill, 1976.
- (4) A copy of Notification No. S.O. 367(E) (Hindi and English versions) published in Gazette of India dated the 25th May, 1976, issued under sub-section (1) of section 8A of the Representation of the People Act, 1951.
- (5) A copy of the Registration of Electors (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. S.O. 425 (E) in Gazette of India dated the 23rd June, 1976, under sub-section (3) of section 28 of the Representation of the People Act, 1950.
- (6) A copy of the Conduct of Assembly Elections (Sikkim) Rules, 1976 (Hindi and English versions) published in Notification No. S.O. 426(E) in Gazette of India dated the 23rd June, 1976, under sub-section (3) of section 169 of the Representation of the People Act, 1951.
- (7) A copy of the Report (Hindi and English versions) on General Election to Gujarat Legislative Assembly, 1975—Statistical.
- (8) A copy of the Tamil Nadu Hindu Religious and Charitable Endowments (Amendment and Special Provisions) Act, 1976 (Hindi and English versions) (President's Act No. 24 of 1976)

- published in Gazette of India dated the 1st June, 1976, under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976.
- (9) A copy each of the following Reports (Hindi and English versions) under sub--section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—
  - (i) Report on the working and activities of the Central Bank of India for the year ended the 31st December, 1975 along with the Accounts and Auditor's Report thereon.
  - (ii) Report on the working and activities of the Bank of India for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
  - (iii) Report on the working and activities of the Punjab National Bank for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
- (iv) Report on the working and activities of the Bank of Baroda for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
- (v) Report on the working and activities of the United Commercial Bank for the year ended the 31st December, 1975 along with the Accounts and Auditor's Report thereon.
- (vi) Report on the working and activities of the Canara Bank for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
- (vii) Report on the working and activities of the United Bank of India for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
- (viii) Report on the working and activities of the Dena Bank for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
  - (ix) Report on the working and activities of the Syndicate Bank for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
  - (x) Report on the working and activities of the Union Bank of India for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
- (xi) Report on the working and activities of the Allahabad Bank for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
- (xii) Report on the working and activities of the Indian Bank for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
- (xiii) Report on the working and activities of the Bank of Maharashtra for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.

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- (xiv) Report on the working and activities of the Indian Overseas Bank for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
- (10) A copy each of the following Notifications (Hindi and English versions) issued under section 47 of the Indian Railways Act, 1890:—
  - (i) The Railways Red Tariff (Fifth Amendment) Rules, 1976, published in Notification No. G.S.R. 447 in Gazette of India dated the 29th May, 1976.
  - (ii) The Railways Red Tariff (Sixth Amendment) Rules, 1976, published in Notification No. G.S.R. 1013 in Gazette of India dated the 10th July, 1976.
  - (iii) The Bombay Port Trust Railway (Demurrage and Wharfage) Rules, 1976, published in Notification No. S.O. 2812 in Gazette of India dated the 31st July, 1976.
- (11) A copy of Notification No. S.O. 2813 (Hindi and English versions) published in Gazette of India dated the 31st July, 1976 issued under sub-section (2) of section 56B of the Indian Railways Act, 1890.
- (12) A copy of Notification No. 345/A-1/76-1 (Hindi and English versions) published in Tamil Nadu Government Gazette dated the 24th January, 1976 making certain amendments to the Tamil Nadu Kerosene (Regulation of Trade) Order, 1973, under sub-section (6) of section 3 of the Essential Commodities Act, 1955 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
- (13) A copy of the Companies (Acceptance of Deposits) Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 427 (E) in Gazette of India dated the 30th June, 1976, under sub-section (3) of section 642 of the Companies Act, 1956.
- (14) A copy of the Monopolies and Restrictive Trade Practices Commission (Conditions of Service of Chairman and Members) Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 448(E) in Gazette of India dated the 12th July, 1976, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969.
- (15) A copy of Draft Notification No. 20/4/76-LGC (Hindi and English versions) to be issued under sub-section (1) of section 620 of the Companies Act, 1956 making certain amendment to Notification No. S.R.O. 355 dated the 17th January, 1957, under sub-section (2) of section 620 of the said Act.
- (16) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:—
  - (i) The Post Office Savings Certificates (Second Amendment) Rules, 1976, published in Notification No. G.S.R. 954 in Gazette of India dated the 3rd July, 1976.

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- (ii) The National Savings Certificates (Fourth Issue) (Third Amendment) Rules, 1976, published in Notification No. G.S.R. 955 in Gazette of India dated the 3rd July, 1976.
- (iii) The National Savings Certificates (Fourth Issue) (Fourth Amendment) Rules, 1976, published in Notification No. G.S.R. 956 in Gazette of India dated the 3rd July, 1976.
- (iv) The National Savings Certificates (Fifth Issue) (Second Amendment) Rules, 1976, published in Notification No. G.S.R. 957 in Gazette of India dated the 3rd July, 1976.
- (17) A copy of the Post Office Savings Banks (Second Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 953 in Gazette of India dated the 3rd July, 1976, under sub-section (3) of section 15 of the Government Savings Bank Act, 1873.
- (18) A copy each of the following Notifications (Hindi and English versions) under section 17 of the General Insurance Business (Nationalisation) Act, 1972:—
  - (i) The General Insurance (Rationalisation of Pay Scales and Other Conditions of Service of Officers) Amendment Scheme, 1976, published in Notification No. S.O. 389(E) in Gazette of India dated the 1st June, 1976.
  - (ii) The General Insurance (Rationalisation and Revision of Pay Scales and other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Amendment Scheme, 1976, published in Notification No. S.O. 390 (E) in Gazette of India dated the 1st June, 1976.
- (19) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 5 of the Emergency (Risks) Goods Insurance Act, 1971:—
  - (i) The Emergency Risks (Goods) Insurance (Second Amendment) Scheme, 1976, published in Notification No. S.O. 409(E) in Gazette of India dated the 7th June, 1976.
  - (ii) The Emergency Risks (Goods) Insurance (Third Amendment) Scheme, 1976, published in Notification No. S.O. 2211 in Gazette of India dated the 3rd July, 1976.
- (20) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 3 of the Emergency Risks (Undertakings) Insurance Act, 1971:—
  - (i) The Emergency Risks (Undertakings) Insurance (Second Amendment) Scheme, 1976, published in Notification No. S.O. 410(E) in Gazette of India dated the 7th June, 1976.
  - (ii) The Emergency Risks (Undertakings) Insurance (Third Amendment) Scheme, 1976, published in Notification No. S.O. 2212 in Gazette of India dated the 3rd July, 1976.

- (iii) The Emergency Risks (Undertakings) Insurance (Fourth Amendment) Scheme, 1976, published in Notification No. S.O. 2213 in Gazette of India dated the 3rd July, 1976.
- (21) A copy of the Bombay Land Revenue (Gujarat Amendment) Act, 1976 (Hindi and English versions) (President's Act No. 26 of 1976) published in Gazette of India dated the 16th June, 1976, under sub-section (3) of section 3 of the Gujarat State Legislature (Delegation of Powers) Act, 1976.
- (22) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1974-75, Government of Union Territory of Pondicherry, under section 49 of the Government of Union Territories Act, 1963, read with para (b)(ii) of the Presidential Order dated the 28th March, 1974 in relation to the Union Territory of Pondicherry.
- (23) A copy of the Appropriation Accounts of the Government of Union Territory of Pondicherry for the year 1974-75 (Hindi and English versions).
- (24) A copy of the Finance Accounts of the Government of Union Territory of Pondicherry for the year 1974-75 (Hindi and English versions).
- (25) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1976— Union Government (Commercial)—Part I— Introduction, under article 151(1) of the Constitution.
- (26) A statement (Hindi and English versions) indicating the result of the market loan floated by the Government of India in July, 1976.
- (27) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) The Delhi (Milk and Milk Products) Control Order, 1976, published in Notification No. S.O. 360(E) in Gazette of India dated the 21st May, 1976.
  - (ii) The Delhi (Milk and Milk Products) Control (Amendment) Order, 1976, published in Notification No. S.O. 439(E) in Gazette of India dated the 29th June, 1976.

#### 5. Calling Attention

Shri Indrajit Gupta called the attention of the Minister of Civil Supplies and Cooperation to the reported rise in prices of foodgrains, sugar and other essential commodities throughout the country.

The Minister of State for Civil Supplies and Cooperation made a statement in regard thereto.

#### 6. Resignations by Members

(1) The Speaker informed the House that on the 26th May, 1976 he had received a letter from Shri Baburao Jangluji Kale, an elected Member from Jalna constituency of Maharashtra, resigning his seat in Lok Sabha with effect from the 31st May, 1976. On the 27th May, 1976, the Speaker accepted his resignation with effect from the 31st May, 1976.

(2) The Speaker also informed the House that he had received a letter dated the 13th July, 1976 from Shri Arjun Shripat Kasture, an elected Member from Khamgaon constituency of Maharashtra, resigning his seat in Lok Sabha with effect from the 16th July, 1976. On the 14th July, 1976 the Speaker accepted his resignation with effect from the 16th July, 1976.

#### 7. Statement by Minister

The Deputy Minister of Agriculture and Irrigation laid on the Table \*\*
a statement on the flood situation in the country.

#### 8. Government Bills-Introduced

- (1) The President's Pension (Amendment) Bill, 1976.
- (2) The Maintenance of Internal Security (Second Amendment) Bill, 1976.

The motion for leave to introduce the Maintenance of Internal Security (Second Amendment) Bill, 1976 moved by Shri K. Brahmananda Reddy was opposed. On the motion the House divided, Ayes 103; Noes 19. The motion was accordingly adopted and the Bill was introduced.

#### 9. Statement Regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Maintenance of Internal Security (Amendment) Ordinance, 1976, was laid on the Table.

#### 10. Government Bill—Introduced

The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Second Amendment) Bill, 1976.

## 11. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1976, was laid on the Table.

## (Lok Sabha adjourned at 1.30 P.M. and re-assembled at 230 P.M.)

#### 12. Motion

Discussion on the following motion moved by Shri D. P. Yadav on the 27th May, 1976, continued:—

"That this House do consider the Government Resolution No. 1-14/74-CDD dated the 22nd August, 1974 on National Policy for Children, laid on the Table of the House on the 26th August, 1974."

The following Members took part in the debate: -

- (1) Shri Priya Ranjan Das Munsi
- (2) Shri R. N. Barman

- (3) Shri C. K. Chandrappan
- (4) Sardar Swaran Singh Sokhi
- (5) Shri M. C. Daga
- (6) Shri Shyama Prasanna Bhattacharyya
- (7) Shri Ram Singh Bhai
- (8) Shri B. R. Shukla
- (9) Shri S. N. Singh
- (10) Shri Nathu Ram Ahirwar
- (11) Shri Amarnath Vidyalankar
- (12) Shri Jambuwant Dhote
- (13) Shri Balakrishna Venkanna Naik
- (14) Shri Chapalendu Bhattacharyyia
- (15) Shri Ramsahai Pandey
- (16) Shri M. Ram Gopal Reddy
- (17) Shri Ramavatar Shastri
- (18) Shri Sukhdeo Prasad Verma
- (19) Shri Narain Chand Parashar
- (20) Shri Shankar Dayal Singh
- (21) Shri Dharnidhar Basumatari

Prof. S. Nurul Hasan commenced his speech in reply to the debate. His speech was not concluded.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 11th August, 1976).

S. L. SHAKDHER, Secretary-General.

#### LOK SABHA

#### BULLETIN-PART I

#### [Brief Record of Proceedings]

Wednesday, August 11, 1976/Sravana 20, 1898 (Saka)

#### No. 587

#### 11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 21-23 and 25-30 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions No. 149, 151—187, 189, 190 and 192—293 were laid on the Table.

#### 3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Notification No. S.O. 371 (Hindi and English versions) published in Gazette of India dated the 28th May, 1976, under sub-section (1) of section 12A of the Essential Commodities Act, 1955.
- (2) A copy of the Investigation of Industrial Undertakings Owned by Companies in Liquidation (Procedure) Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 437(E) in Gazette of India dated 3rd July, 1976 together with Corrigendum thereto published in Notification No. G.S.R. 486(E) in Gazette of India dated the 24th July, 1976, under subsection (4) of section 30 of the Industries (Development and Regulation) Act, 1951.
- (3) A copy of the Report (Hindi and English versions) of the Development Council for Food Procesing Industries for the years 1971—73, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) G.S.R. 399(E) published in Gazette of India dated the 16th June, 1976 extending the rules and regulations specified in the schedule to this Notification, to the State of Sikkim.
  - (ii) G.S.R. 406(E) published in Gazette of India dated the 16th June, 1976.

- (iii) The Indian Forest Services (Fixation of Cadre Strength) Amendment Regulations, 1976, published in Notification No. G.S.R. 407(E) in Gazette of India dated the 16th June, 1976.
- (iv) The Indian Forest Service (Pay) Amendment Rules 1976, published in Notification No. G.S.R. 408(E) in Gazette of India dated the 16th June, 1976.
- (v) The Indian Administrative Service (Probation) Amendment Rules, 1976, published in Notification No. G.S.R. 903 in Gazette of India dated the 26th June, 1976.
- (vi) The Indian Police Service (Probation) Second Amendment Rules, 1976, published in Notification No. G.S.R. 904 in Gazette of India dated the 26th June, 1976.
- (vii) The Indian Forest Service (Probation) Second Amendment Rules, 1976, published in Notification No. G.S.R. 905 in Gazette of India dated the 26th June, 1976.
- (viii) G.S.R. 906 published in Gazette of India dated the 26th June, 1976 containing corrigendum to Notification No. G.S.R. 2228 dated the 16th August, 1975.
  - (ix) The Indian Forest Service Fixation of Cadre Strength of (Uttar Pradesh) Rules, 1976, published in Notification No. G.S.R. 426(E) in Gazette of India dated the 29th June, 1976.
  - (x) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulation, 1976, published in Notification No. G.S.R. 444(E) in Gazette of India dated the 6th July, 1976.
  - (xi) The Indian Forest Service (Pay) Second Amendment Rules, 1976, published in Notification No. G.S.R. 445(E) in Gazette of India dated the 6th July, 1976.
  - (xii) C.S.R. 1016 published in Gazette of India dated the 17th July 1976 containing corrigendum to Notification No. G.S.R. 2268 dated the 7th August, 1975.
- (xiii) The All India Services (Conduct) Amendment Rules, 1976, published in Notification No. G.S.R. 1017 in Gazette of India dated 17th July, 1976.
- (xiv) The Indian Administrative Service (Probation) Second Amendment Rules, 1976, published in Notification No. G.S.R. 1018 in Gazette of India dated the 17th July, 1976.
  - (xv) The Indian Police Service (Probation) Third Amendment Rules, 1976, published in Notification No. G.S.R. 1019 in Gazette of India dated the 17th July, 1976.
- (xvi) The Indian Forest Service (Probation) Third Amendment Rules, 1976, published in Notification No. G.S.R. 1020 in Gazette of India dated the 17th July, 1976.
- (xvii) The Indian Administrative Service (Recruitment) Second Amendment Rules, 1976, published in Notification No. G.S.R. 1022 in Gazette of India dated the 17th Juy, 1976.

- (xviii) The Indian Police Service (Recruitment) Second Amendment Rules, 1976, published in Notification No. G.S.R. 1023 in Gazette of India dated the 17th July, 1976.
- (xix) The Indian Forest Service (Recruitment) Amendment Rules, 1976, published in Notification No. G.S.R. 1024 in Gazette of India dated the 17th July, 1976.
  - (xx) The Indian Forest Service (Appointment by Promotion) Amendment Regulations, 1976, published in Notification No. G.S.R. 1064 in Gazette of India dated the 24th July, 1976.
  - (xxi) The All India Services (Leave) Amendment Rules, 1976, published in Notification No. G.S.R. 1109 in Gazette of India dated the 31st July, 1976.
- (xii) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1976, published in Notification No. G.S.R. 750(E) in Gazette of India dated the 3rd August, 1976.
- (xxiii) The Indian Forest Service (Pay) Amendment Rules, 1976, published in Notification No. G.S.R. 751(E) in Gazette of India dated the 3rd August, 1976.
  - (5) (i) A copy of the Tamil Nadu Public Men (Criminal Misconduct) Rules, 1975, published in Notification No. S.R.O. A-63/76 in Tamil Nadu Government Gazette dated the 25th February, 1976 under sub-section (3) of section 28 of the Tamil Nadu Public Men (Criminal Misconduct) Act, 1973 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
  - (ii) A statement (Hindi and English versions)-
    - (a) showing reasons for delay in laying the above Notification; and
    - (b) reasons for not laying the Hindi version of the Notification.
  - (6) A copy of Notification No. G.S.R. 952 (Hindi and English versions) published in Gazette of India dated the 3rd July, 1976, under section 51 of the Finance (No. 2) Act, 1971.
  - (7) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—
    - (i) The Central Excise (Sixteenth Amendment) Rules, 1976, published in Notification No. G.S.R. 393(E) in Gazette of India dated the 9th June, 1976 together with an explanatory memorandum.
    - (ii) The Central Excise (Eighteenth Amendment) Rules, 1976, published in Notification No. G.S.R. 415(E) in Gazette of India dated the 19th June, 1976.

- (8) A copy of the Companies (Profits) Surtax (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. S.O. 372(E) in Gazette of India dated the 28th May, 1976, under sub-section (3) of section 25 of the Companies (Profits) Surtax Act, 1964.
- (9) A copy of the Income-tax (Fifth Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. S.O. 420 (E) in Gazette of india dated the 19th June, 1976, under section 296 of the Income-tax Act, 1961.
- (10) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 388(E) published in Gazette of India dated the 1st June, 1976 together with an explanatory memorandum.
  - (ii) G.S.R. 810 published in Gazette of India dated the 5th June, 1976 together with an explanatory memorandum.
  - (iii) G.S.R. 395(E) published in Gazette of India dated the 10th June, 1976 together with an explanatory memorandum.
  - (iv) G.S.R. 854 published in Gazette of India dated the 12th June, 1976 together with an explanatory memorandum.
  - (v) G.S.R. 863 published in Gazette of India dated the 19th June, 1976 together with an explanatory memorandum.
- ' (vi) G.S.R. 865 published in Gazette of India dated the 19th June, 1976 together with an explanatory memorandum.
- (11) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 691 published in Gazette of India dated the 22nd May, 1976 together with an explanatory memorandum.
  - (ii) G.S.R. 369(E) published in Gazette of India dated the 27th May, 1976 together with an explanatory memorandum.
  - (iii) G.S.R. 370(E) published in Gazette of India dated the 27th May, 1976 together with an explanatory memorandum.
  - (iv) G.S.R. 753 published in Gazette of India dated the 29th May, 1976 together with an explanatory memorandum.
  - (v) G.S.R. 386(E) published in Gazette of India dated the 29th May, 1976 together with an explanatory memorandum.
  - (vi) G.S.R. 387(E) published in Gazette of India dated the 1st June, 1976 together with an explanatory memorandum.
  - (vii) S.O. 1914 published in Gazette of India dated the 5th June, 1976 together with an explanatory memorandum.
  - (viii) G.S.R. 805 published in Gazette of India dated the 5th June, 1976 together with an explanatory memorandum.
    - (ix) G.S.R. 806 published in Gazette of India dated the 5th June, 1976 together with an explanatory memorandum.
    - (x) G.S.R. 807 published in Gazette of India dated the 5th June, 1976 together with an explanatory memorandum.

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- (xi) G.S.R. 808 published in Gazette of India dated the 5th June, 1976 together with an explanatory memorandum.
  - (xii) G.S.R. 397 (E) published in Gazette of India dated the 11th June. 1976 together with an explanatory memorandum.
- (xiii) G.S.R. 410 (E) published in Gazette of India dated the 17th June, 1976 and G.S.R. 463 (E) published in Gazette of India dated the 23rd July, 1976 together with an explanatory memorandum.
- (xiv) G.S.R. 411(E) published in Gazette of India dated the 17th June, 1976 together with an explanatory memorandum.
- (xv) G.S.R. 893 published in Gazette of India dated the 19th June, 1976 together with an explanatory memorandum.
- (xvi) G.S.R. 433(E) and 434(E) published in Gazette of India dated the 1st July, 1976 together with an explanatory memorandum.
- (xvii) G.S.R. 436(E) published in Gazette of India dated the 1st July, 1976 together with an explanatory memorandum.
- (xviii) S.O. 447(E) published in Gazette of India dated the 1st July, 1976 together with an explanatory memorandum.
- (xix) G.S.R. 457(E) and 458(E) published in Gazette of India dated the 16th July, 1976 together with an explanatory memorandum.
- (xx) G.S.R. 1055 published in Gazette of India dated the 17th July, 1976 together with an explanatory memorandum.
- (xxi) G.S.R. 464 (E) published in Gazette of India dated the 22nd July, 1976 together with an explanatory memorandum.
- (xxii) G.S.R. 469(E) to G.S.R. 471(E) published in Gazette of India dated the 23rd July, 1976 together with an explanatory memorandum.
- (xxiii) G.S.R. 489(E) published in Gazette of India dated the 28th July, 1976 together with an explanatory memorandum.
- (xxiv) The Bill of Entry (Forms) Regulations, 1976, published in Notification No. S.O. 519(E) in Gazette of India dated the 1st August, 1976 together with an explanatory memorandum.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 8 read with subsection (3) of section 7 of the Customs Tariff Act, 1975:—
  - (i) G.S.R. 741 (E) published in Gazette of India dated the 2nd August, 1976.
  - (ii) G.S.R 743(E) published in Gazette of India dated the 2nd August, 1976.
  - (iii) G.S.R. 745(E) published in Gazette of India dated the 2nd August, 1976.
- (13) A copy of the Radiation Protection (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 756 in Gazette of India dated the 29th May, 1976,

- under sub-section (4) of section 30 of the Atomic Energy Act, 1962.
- (14) The Coconut Husk Control (Amendment) Order, 1976 (Hindi and English versions) published in Notification No. S.O. 2168 in Gazette of India dated the 26th June, 1976, under subsection (6) of section 3 of the Essential Commodities Act, 1955.
- (15) A copy of the Certified Accounts (Hindi and English versions) of the Coir Board, Ernakulam for the year 1973-74 and the Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953.
- (16) A copy of the Comments (Hindi and English versions) of the Comptroller and Auditor General on the Annual Report of the Delhi Small Industries Developmen: Corporation Limited, Delhi for the period from 15-2-71 to 31-3-1972, under subsection (1) of section 619A of the Companies Act, 1956.
- (17) (a) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 14 of the Tamil Nadu Payment of Salaries Act, 1951 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
  - (i) S.R.O. A-444 75 published in Tamil Nadu Government Gazette dated the 22nd October, 1975 making certain amendment to the Tamil Nadu Ministers' Travelling Allowance Rules, 1951.
  - (ii) S.R.O. A-445 75 published in Tamil Nadu Government Gazette dated the 22nd October, 1975 making certain amendment to the Tamil Nadu Legislature Travelling Allowance Rules, 1955.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (18) A copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957:---
  - \*(i) The Navy (Pension) First Amendment Regulations, 1976 published in Notification No. S.R.O. 98 in Gazette of India dated the 1st May, 1976.
- \*\*(ii) The Navy Leave (Second Amendment) Regulations, 1976, published in Notification No. S.R.O. 100 in Gazette of India dated the 1st May, 1976.
- \*\* (iii) The Navy (Pension) Second Amendment Regulations, 1976, published in Notification No. S.R.O. 108 in Gazette of India dated the 8th May, 1976.
- \*\*(iv) The Navy (Pension) Third Amendment Regulations, 1976, published in Notification No. S.R.O. 109 in Gazette of India dated the 8th May, 1976.
  - \*\*(v) The Navy (Pension) Fourth Amendment Regulation, 1976, published in Notification No. S.R.O. 114 in Gazette of India dated the 8th May, 1976.

<sup>\*</sup> The notification was previously laid on the Table on the 12th May, 1976 and was re-laid under Rule 234(2) of the Rules of Procedure.

<sup>\*\*</sup>The notifications were previously laid on the Table on the 19th May, 1976 and were re-laid under Rule 234(2) of the Rules of Procedure.

- (19) A copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957:—
  - (i) The Navy (Pension) Fifth Amendment Regulations, 1976, published in Notification No. S.R.O. 180 in Gazette of India dated the 17th July, 1976.
  - (ii) The Navy (Pension) Six'h Amendment Regulations, 1976, published in Notification No. S.R.O. 181 in Gazette of India dated the 17th July, 1976.
  - (iii) The Navy (Pension) Seventh Amendment Regulations, 1976, published in Notification No. S.R.O. 189 in Gazette of India dated the 31st July, 1976.
  - (iv) The Navy (Pension) Eighth Amendment Regulations, 1976, published in Notification No. S.R.O. 190 in Gazette of India dated the 31st July, 1976.
- (20) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Bharat Coking Coal Limited, for the year 1974-75.
  - (ii) Annual Report of the Bharat Coking Coal Limited, for the year 1974-75 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon.

#### 4. Parliamentary Committees-Summary of Work-Laid on the Table

Secretary-General laid on the Table a copy of the 'Parliamentary Committees—Summary of Work' pertaining to the period 1st June, 1975 to 31st May, 1976.

#### 5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 10th August, 1976, Rajya Sabha concurred in the recommendation of Lok Sabha to appoint nine members of Rajya Sabha to the Joint Committee of the Houses on the Constitution (Thirty-second Amendment) Bill, 1973, in the vacancies caused by the retirement of Sarvashri Bhupesh Gupta, Roshan Lal, V. B. Raju, Mulka Govinda Reddy, Lal K. Advani, K. Chandrasekharan, S. K. Ganguli, Om Mehta and Shrimati Aziza Imam from the membership of Rajya Sabha and had appointed Sarvashri Bhupesh Gupta, Roshan Lal, V. B. Raju Mulka Govinda Reddy, Virendra Kumar Sakhlecha, S. N. Mulla, A. R. Antulay, Om Mehta and Shrimati Aziza Imam, Members of Rajya Sabha, to the said Joint Committee to fill the vacancies.

#### 6. Assent to Bills

Secretary-General laid on the Table following thirteen Bills passed by the Houses of Parliament during the last session and assented to:—

- (1) The Finance Bill. 1976.
- (2) The Marriage Laws (Amendment) Bill, 1976.
- (3) The Merchant Shipping (Amendment) Bill, 1976.

- (4) The Pharmacy (Amendment) Bill, 1976.
- (5) 'The Tariff Commission (Repeal) Bill, 1976.
- (6) The Coal Mines (Nationalisation) Amendment Bill, 1976.
- (7) The Constitution (Fortieth Amendment) Bill, 1976.
- (8) The Life Insurance Corporation (Modification of Settlements) Bill, 1976.
- (9) The Banking and Public Financial Institutions Laws (Amendment) Bill, 1976.
- (10) The Additional Emoluments (Compulsory Deposit) Amendment Bill, 1976.
- (11) The Tea (Amendment) Bill, 1976.
- (12) The National Library of India Bill, 1976.
- (13) The Disturbed Areas (Special Courts) Bill, 1976.

#### 7. Report of Committee on Petitions

Shri Bibhuti Mishra presented the Thirty-second Report of the Committee on Petitions.

#### 8. Motion for Election to Committee

Shri Om Mehta moved the following motion:-

"That in pursuance of sub-section (2) of Section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, two members from amongst themselves to be members of the Committee on Official Language vice Sarvashri Bhagwat Jha Azad and M. C. Daga resigned from the Committee."

The motion was adopted.

#### 9. Motion

Prof. S. Nurul Hasan concluded his speech in reply to the debate on the following motion moved on the 27th May, 1976:—

"That this House do consider the Government Resolution No. 1-14/74-CDD dated the 22nd August, 1974 on National Policy for Children, leid on the Table of the House on the 26th August, 1974."

The discussion was concluded.

#### 10. Government Bills-Passed

(i) The Delhi Agricultural Produce Marketing (Regulation) Bill, 1976

The motion for consideration of the Bill was moved by Shri Shah Nawaz Khan.

The following Members took part in the debate:-

- (1) Shri Krishna Chandra Halder (Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)
- (2) Sardar Swaran Singh Sokhi

- (3) Shri Hari Singh
- (4) Shri Bhogendra Jha
- (5) Shri M. C. Daga '
- (6) Shri Nathuram Mirdha
- (7) Shri Ramsahai Pandey
- (8) Shri Balakrishna Venkanna Naik
- (9) Shri Rajdeo Singh (10) Shri S. N. Singh

Shri Shah Nawaz Khan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 73 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri Shah Nawaz

Khan. The motion was adpoted and the Bill was passed.

(ii) The Government of Union Territories (Amendment) Bill, 1976

The motion for consideration of the Bill was moved by Shri Om Mehta.

The following Members took part in the debate:-

- (1) Shri M. Kathamuthu
- (2) Shri Biren Dutta
- (3) Sardar Sweran Singh Sokhi

Shri Om Mehta replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Om Mehta.

The motion was adopted and he Bill was passed.

## 11. Government Bill-Under consideration

The Code of Civil Procedure (Amendment) Bill, 1974, as reported by Joint Committee

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Dr. V. A. Seyid Muhammad.

The following Members took part in the debate:-

- (1) Shri Somnath Chatterjee
- (2) Shri M. C. Daga (3) Shri R. R. Sharma (Speech unfinished).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 12th August, 1976.)

S. L. SHAKDHER, Secretary-General.

#### LOK SABHA

#### BULLETIN-PART I

#### [Brief Record of Proceedings]

Thursday, August 12, 1976/Sravana 21, 1898 (Saka)

No. 588

11.01 A.M.

#### 1. Obituary Reference

The Speaker made a reference to the passing away of Shri P. C. Adichan, who was a Member of the Fourth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

#### 2. Starred Questions

Starred Questions Nos. 41—46 and 48—50 were orally answered. Replies to remaining questions were laid on the Table.

#### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 294—329, 331—360, 362—410 and 412—458 were laid on the Table.

#### 4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Nagaland Government Notifications (Hindi and English versions) under sub-section (3) of section 36 of the Nagaland Excise Act, 1967 read with clause (c)(iii) of the Proclamation dated the 22nd March, 1975 issued by the President in relation to the State of Nagaland:—
  - (i) Ex. Misc 16/74 published in Nagaland Gazette dated the 23rd October, 1975.
  - (ii) Ex P/21/69 published in Nagaland Gazette dated the 22nd December, 1975 making certain amendment to the Nagaland Excise Rules, 1972.
- (2) A copy of Notification No. Ex N/11/74 (Hindi and English versions) published in Nagaland Gazette dated the 26th April, 1976 issued under section 14 of the Opium Act, 1878 read with clause (c) (iii) of the Proclaution dated the 22nd March, 1975 issued by the President in relation to the State of Nagaland.

- (3) A copy of Notification No. Ex. N/11/74(a) (Hindi and English versions) published in Nagaland Gazette dated the 28th April, 1976 issued under section 23 of the Dangerous Drugs Act, 1930 read with clause (c) (iii) of the Proclamation dated the 22nd March, 1975 issued by the President in relation to the State of Nagaland.
- (4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 692 published in Gazette of India dated the 22nd May, 1976, together with an explanatory memorandum.
  - (ii) G.S.R. 371(E) to G.S.R. 384 (E) published in Gazette of India dated the 27th May, 1976 together with an explanatory memorandum.
  - (iii) G.S.R. 389(E) published in Gazette of India dated the 3rd June, 1976 together with an explanatory memorandum.
  - (iv) G.S.R. 809 published in Gazette of India dated the 5th June, 1976 together with an explanatory memorandum.
  - (v) G.S.R. 409(E) published in Gazette of India dated the 16th June, 1976 and G.S.R. 412(E) published in Gazette of India dated the 17th June, 1976 together with an explanatory memorandum.
  - (vi) G.S.R. 899 published in Gazette of India dated the 19th June, 1976 together with an explanatory memorandum.
- (vii) G.S.R. 938 published in Gazette of India dated the 26th June, 1976 together with an explanatory memorandum.
- (viii) G.S.R. 435(E) published in Gazette of India dated the 1st July, 1976 together with an explanatory memorandum.
  - (ix) G.S.R. 1053 published in Gazette of India dated the 17th July, 1976 together with an explanatory memorandum.
  - (x) G.S.R. 1054 published in Gazette of India dated the 17th July, 1976 together with an explanatory memorandum.
  - (xi) G.S.R. 476(E) to G.S.R. 478(E) published in Gazette of India dated the 24th July, 1976 together with an explanatory memorandum.
- (5) A copy each of Notification Nos. G.S.R. 354(E) to G.S.R. 368(E) (Hindi and English versions) published in Gazette of India dated the 27th May, 1976, under section 159 of the Customs Act, 1962, together with an explanatory memorandum.
- (6) (a) A copy each of the following Notifications under sub-section (5) of section 53 of the Tamil Nadu General Sales Tax Act, 1959 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
  - (i) G.O. Ms. No. 654 published in Tamil Nadu Government Gazette dated the 11th May, 1976.
  - (ii) G.O. Ms. No. 657 published in Tamil Nadu Government Gazette dated the 19th May, 1976.
  - (iii) G.O. Ms. No. 695 published in Tamil Nadu Government Gazette dated the 23rd June, 1976 making certain amendment to Notification III No. 116 of 1970 dated the 28th March, 1970.

- (b) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notfications.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchand Shipping Act, 1958:—
  - (i) The Merchant Shipping (Examination for Skipper and Second Hand of Fishing Vessel) Amendment Rules, 1976, published in Notification No. G.S.R. 731 in Gazette of India dated the 29th May, 1976.
  - (ii) The Merchant Shipping (Examination of Engine Drivers of Sea-Going Ships) Amendment Rules, 1976, published in Notification No. G.S.R. 783 in Gazette of India dated the 5th June, 1976.
- (iii) The Merchant Shipping (Examination of Engineers and Engine Drivers of Fishing Vessels) Amendment Rules, 1976, published in Notification No. G.S.R. 976 in Gazette of India dated the 3rd July, 1976.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the Passports Act, 1967.—
  - The Passports (Second Amendment) Rules, 1976, published in Notification No. G.S.R. 349(E) in Gazette of India dated the 25th May, 1976.
  - (ii) G.S.R. 353(E) published in Gazette of India dated the 26th May, 1976.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954:—
  - (i) The Prevention of Food Adulteration (Amendment) Rules, 1976, published in Notification No. G.S.R. 754 in Gazette of India dated the 29th May, 1976.
  - (ii) The Prevention of Food Adulteration (Third Amendment) Rules, 1976, published in Notification No. G.S.R. 856 in Gazette of India dated the 12th June, 1976.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 141 of the Border Security Force Act, 1968:—
  - (i) S.O. 429(E) published in Gazette of India dated the 24th June, 1976 extending the Border Security Force Rules, 1969 and the Criminal Courts and Border Security Force Courts (Adjustment of Jurisdiction) Rules, 1969 to the State of Sikkim.
  - (ii) S.O. 430(E) published in Gazette of India dated the 24th June, 1976.
- (11) A copy of the Central Industrial Security Force (Second Amendment) Rules, 1976 (Hindi and English versions) pub-

- lished in Notification No. G.S.R. 861 in Gazette of India dated the 19th June, 1976 under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.
- (12) A copy of the Indian Telegraph (Sixth Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 843 in Gazette of India dated the 12th June, 1976, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (13) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Fifth Lok Sabha:—
  - (i) Statement No. XXIV-Tenth Session, 1974.
  - (ii) Statement No. XVII-Eleventh Session, 1974.
  - (iii) Statement No. XVI-Twelfth Session, 1974.
  - (iv) Statement No. XX-Thirteenth Session, 1975.
  - (v) Statement No. IV-Fifteenth Session, 1976.
  - (vi) Statement No. II-Sixteenth Session, 1976.
  - (vii) Statement No. III—Sixteenth Sess on, 1976.
- (14) A copy each of the following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 read with clause (c) (iv) of the Proclamation dated the 31st January, 1977 issued by the President in relation to the State of Tamil Nadu:—
  - (i) G.O. Ms. No. 2179 published in Tamil Nadu Government Gazette dated the 17th December, 1975 making certain amendments to the Tamil Nadu Motor Vehicles Rules, 1940.
  - (ii) G.O. Ms. No. 87 published in Tamil Nadu Government Gazette dated the 11th February, 1976 making certain amendments to the Tamil Nadu Motor Vehicles Rules, 1940.
- (15) A copy of the Sales Promotion Employees (Conditions of Service) Rules, 1976 (Hindi version) published in Notification No. G.S.R. 625 in Gazette of India dated the 1st May, 1976, under sub-section (3) of section 12 of the Sales Promotion Employees (Conditions of Service) Act, 1976.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation for the year 1974-75, under section 36 of the Employees' State Insurance Act, 1948.
  - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (17) A copy of Notification No. G.O. Ms. No. 917 (Hindi and English versions) published in Tamil Nadu Government Gazete dated the 24th December, 1975 making certain amendments to the Madras Catering Establishments Rules, 1959, under sub-section (4) of section 29 of the Tamil Nadu Catering Establishments Act, 1958 read with clause (c) (iv) of the proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.

- (18) A copy of Notification No. G.O. Ms. No. 868 (Hindi and English versions) published in Tamil Nadu Government Gazette dated the 3rd December, 1975 making certain amendments to the Tamil Nadu Labour Welfare Fund Rules, 1973 under subsection (5) of section 41 of the Tamil Nadu Labour Welfare Fund Act, 1972 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
- (19) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 38 of the Industrial Disputes Act, 1947 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
  - (i) S.R.O. A-127/76 (G.O. Ms. No. 338) published in Tamil Nadu Government Gazette dated the 5th May, 1976 making certain amendments to the Tamil Nadu Industrial Disputes Rules, 1958.
  - (ii) G.O. Ms. No. 522 published in Tamil Nadu Government Gazette dated the 30th June, 1976 making certain amendments to the Tamil Nadu Industrial Disputes Rules, 1958.

#### 5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 10th August, 1976, Rajya Sabha passed the Territorial Waters, Continental Shelf, Exclusive Economic Zone and other Maritime Zones Bill, 1976.

#### 6. Bill Passed by Rajya Sabha-Laid on the Table

Secretary-General laid on the Table the Territorial Waters, Continental Shelf, Exclusive Economic Zone and other Maritime Zones Bill, 19/6, as passed by Rajya Sabha.

#### . Calling Attention

Shri H. N. Mukerjee called the attention of the Minister of Commerce to the serious situation in Jute Industry on account of reported closures and fall in price of raw jute affecting production, export and employment problem of jute workers.

The Minister of Commerce made a statement in regard thereto. The Minister also laid on the Table a statement showing the details of the jute mills in the country, which have been hit by work stoppage.

## 8. Report of Joint Committee—Laid on the Table

Shri Nitiraj Singh Chaudhary laid on the Table a copy of the Report of the Joint Committee on the Central and other societies (Regulation) Bill, 1974.

#### 9. Evidence before Joint Committee-Laid on the Table

Shri Nitiraj Singh Chaudharv laid on the Table the record of Evidence tendered before the Joint Committee on the Central and other societies (Regulation) Bill, 1974.

#### 10. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Sixty-fifth Report of the Committee on Private Members' Bills and Resolutions.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.10 P.M.)

#### 11. Government Bill—Passed

The/Code of Civil Procedure (Amendment) Bill, 1974, as reported by Joint Committee

Discussion on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 11th August, 1976, continued.

The following Members took part in the debate:—

- (1) Shri R. R. Sharma
- (2) Shri Jagannath Rao (3) Shri B. R. Shukla (4) Shri S. M. Banerjee

- (5) Shri L. D. Kotoki
- (6) Sardar Swaran Singh Sokhi

Dr. V. A. Seyid Muhammad replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 19 were adopted.

Clause 20 was adopted, as amended.

Clauses 21 to 26 were adopted.

On amendment No. 17 to Clause 27 moved by Shri Somnath Chatterjee, the House divided, Ayes 15; Noes 139. The amendment was accordingly negatived.

Clauses 27 to 80 were adopted.

Clause 81 was adopted, as amended.

Clauses 82 to 96 were adopted.

Clauses 97 and 98 were adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Dr. V. A. Seyid Muhammad.

Shri Ramavatar Shastri took part in the debate.

The motion was adopted and the Bill, as amended, was pased.

## \*12. Statutory Resolution—Under Consideration

Shri Somnath Chatterjee moved the following Resolution:—

"This House disapproves of the Maintenance of Internal Security (Amendment) Ordinance, 1976 (Ordinance No. 5 of 1976) promulgated by the President on the 16th June, 1976."

## \*13. Government Bill-Under Consideration

The Maintenance of Internal Security (Second Amendment) Bill, 1976 The motion for consideration of the Bill was moved by Shri K. Brahmananda Reddy.

<sup>\*</sup>Discussed together.

The following Members took part in the combined debate on the Resolution (vide para 12 above) and the motion for consideration of the Bill:—

- (1) Shri Ramsahai Pandey
- (2) Shri P. G. Mavalankar
- (3) Shri Hari Singh (Speech unfinished).

The discussion was not concluded.

### 14. Report of Business Advisory Committee

Shri K. Raghu Ramaiah presented the Sixty-second Report of the Business Advisory Committee.
6 P. M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 13th August, 1976).

S. L. SHAKDHER, Secretary-General.

#### LOK SABHA

#### BULLETIN-PART I

[Brief Record of Proceedings]

Friday, August 13, 1976 Sravana 22, 1898 (Saka)

No. 589

11.01 A.M.

#### 1. Starred Ouestions

Starred Questions Nos. 61, 62, 64 and 66—72 were orally answered. Replies to Starred Questions Nos. 63, 65, 73 and 75—80 were laid on the Table,

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 459—471, 473—494, 496—526, 528—551, 553—556, 558—563, 565, 566, 568—589, 591, 593—603 and 605—642 were laid on the Table.

Statement by the Minister of Revenue and Banking (i) correcting the reply given on the 14th May, 1976 to Unstarred Question No. 3885 regarding Branches of lead banks in Bihar and (ii) giving reasons for the delay in correcting the reply was also laid on the Table.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Cotton Corporation of India Limited, Bombay for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under subsection (1) of section 619A of the Companies Act, 1956.
- \*(2) A copy of the Subsidiary Banks (Appointment of Employee Directors) (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. S.O. 1090 in Gazette of India dated the 20th March, 1976, under sub-section (3) of section 62 of the State Bank of India (Subsidiary Banks) Act. 1959.
- (3) A copy of the Nationalised Banks (Management and Miscellaneous Provisions) (Second Amendment) Scheme, 1976 (Hindi and English versions) published in Notification No.

1P. F.O.

<sup>\*</sup>The notification was previously laid on the Table on the 30th April, 41976 and was re-laid under Rule 234(2) of the Rules of Procedure.

- S.O. 421(E) in Gazette of India dated the 21st June, 1976, under sub-section (5) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.
- (4) A copy of the Annual Report (Hindi and English versions) of the Delhi Financial Corporation together with a statement of assets and liabilities, profit and loss account and Auditor's Report for the year 1974-75 published in Notification No. F. 6|4|75-Fin. (?) in Delhi Gazette dated the 2nd April, 1976, under subsection (3) of section 38 of the State Financial Corporations Act, 1951.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—
  - (i) The Central Excise (Fifteenth Amendment) Rules, 1976, published in Notification No. G.S.R. 752 in Gazette of India dated the 29th May, 1976.
  - (ii) The Central Excise (Nineteenth Amendment) Rules, 1976, published in Notification No. G.S.R. 222(E) in Gazette of India dated the 25th June, 1976.
  - (iii) The Central Excise (Seventeenth Amendment) Rules, 1976, published in Notification No. G.S.R. 939 in Gazette of India dated the 26th June, 1976.
- (6) A copy each of Notification Nos. G.S.R. 747(E) published in Gazette of India dated the 3rd August, 1976 and G.S.R. 757(E) published in Gazette of India dated the 6th August, 1976, issued under the Central Excise Rules, 1944 together with an explanatory memorandum.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 72 of the Delhi Sales Tax Act, 1975:—
  - (i) The Delhi Sales Tax (Fourth Amendment) Rules, 1976, published in Notification No. F. 4|25|76-Fin.(G) in Delhi Gazette dated the 7th June, 1976.
  - (ii) The Delhi Sales Tax (Fifth Amendment) Rules, 1976, published in Notification No. F. 4(33)|67-Fin.(G) in Delhi Gazette dated the 26th June, 1976.
  - (iii) The Delhi Sales Tax (Sixth Amendment) Rules, 1976, published in Notification No. F. 4(1)|76-Fin. (G) in Delhi Gazette dated the 14th July, 1976.
  - (iv) The Delhi Sales Tax (Seventh Amendment) Rules, 1976, published in Notification No. F. 4|61|75-Fin.(G) in Delhi Gazette dated the 16th July, 1976.
- (8) (i) A copy of the Tamil Nadu Stamp (Fixation of Remuneration for Licensed Stamp Vendors) Rules, 1976, published in Notification No. G.O. Ms. 381 in Tamil Nadu Government Gazette, dated the 17th March, 1976, under sub-section (2) of section

75A of the Indian Stamp Act, 1899 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.

- (ii) A statement (Hindi and English versions)—
  - (a) showing reasons for delay in laying the above Notification; and
  - (b) reasons for not laying the Hindi version of the Notification.
- (9) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
  - (i) S.O. 1920 published in Gazette of India dated the 12th June. 1976.
  - (ii) S.O. 2145 published in Gazette of India dated the 26th June, 1976.
  - (iii) S.O. 2215 published in Gazette of India dated the 3rd July, 1976.
  - (iv) S.O. 2216 published in Gazette of India dated the 3rd July, 1976.
  - (v) S.O. 2349 published in Gazette of India dated the 10th July, 1976.
  - (vi) S.O. 2350 published in Gazette of India dated the 10th July, 1976.
  - (vii) S.O. 2351 published in Gazette of India dated the 10th July, 1976.
  - (viii) S.O. 2352 published in Gazette of India dated the 10th July, 1976.
  - (ix) S.O. 2353 published in Gazette of India dated the 10th July, 1976.
  - (x) S.O. 2354 published in Gazette of India dated the 10th July, 1976.
- (10) A copy of the Post Office Savings Banks (Third Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 485(E) in Gazette of India dated the 27th July, 1976, under sub-section (3) of section 15 of the Government Savings Banks Act, 1973.
- (11) A copy each of the following Notifications (Hindi and English versions) under section 25 of the Additional Emoluments (Compulsory Deposit) Act, 1974:—
  - (i) The Additional Emoluments Compulsory Deposit (Government Employees) (Amendment) Scheme. 1976, published in Notification No. G.S.R. 430(E) in Gazette of India dated the 1st July, 1976.
  - (ii) The Additional Emoluments Compulsory Deposit (Local Authority Employees) (Amendment) Scheme, 1976, pub-

- lished in Notification No. G.S.R. 431(E) in Gazette of India dated the 1st July, 1976.
- (iii) The Additional Emoluments Compulsory Deposit (Employees other than employees of Government and Local Authorities) (Amendment) Scheme, 1976, published in Notification No. G.S.R. 432(E) in Gazette of India dated the 1st July, 1976.
- (12) A copy of the First Annual Report (Hindi and English versions) under Rule 6 of the General Insurance Business (Nationalisation) Rules, 1973 on the working and affairs of the General Insurance Corporation of India for the year ended 31st December, 1973.
- (13) A copy of the Cotton Textiles (Control) Second Amendment Order, 1976 (Hindi and English versions) published in Notification No. S.O. 487(E) in Gazette of India dated the 22nd July, 1976, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
  - (14) A copy each of the following papers under sub-section (3) of section 619A of the Companies Act, 1956 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
    - (i) Review by the Government of Tamil Nadu on the working of the Tamil Nadu Handicrafts Development Corporation Limited, Madras, for the year ended 31st March, 1974.
    - (ii) Annual Report of the Tamil Nadu Handicrafts Development Corporation Limited, Madras, for the year ended 31st March, 1974 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

#### 4. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 16th August, 1976.

#### 5. Motion Regarding Sixty-second Report of Business Advisory Committee

Shri K. Raghu Ramaiah moved the following motion:—

"That this House do agree with the Sixty-second Report of the Business Advisory Committee presented to the House on the 12th August, 1976."

The motion was adopted.

25

#### 6. Supplementary Demands for Grants (General)—1976-77

Shrimati Sushila Rohatgi presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1976-77.

#### 7. Government Bills-Introduced

- (1) The Representation of the People (Amendment) Bill, 1976.
- (2) The Contingency Fund of India (Amendment) Bill, 1976.

#### \*8. Statutory Resolution-Under Consideration.

Discussion on the following Resolution moved by Shri Somnath Chatterjee on the 12th August, 1976, continued:—

"This House disapproves of the Maintenance of Internal Security (Amendment) Ordinance, 1976 (Ordinance No. 5 of 1976) promulgated by the President on the 16th June, 1976."

34 4 NO

#### \*9. Government Bill-Under Consideration

The Maintenance of Internal Security (Second Amendment)
Bill, 1976

Discussion on the motion for consideration of the Bill moved on the 12th August, 1976, continued.

The following Members took part in the combined debate on the Resolution (vide para 8 above) and the motion for consideration of the Bill:—

- (1) Shri Hari Singh
- (2) Shri Indrajit Gupta
- (3) Shri R. K. Khadilkar
- (4) Shri Ram Bhagat Paswan

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (5) Shri N.K.P. Salve
- (6) Shri S. A. Shamim
- (7) Shri Chandra Shailani
- (8) Shri S. R. Damani
- (9) Shri R. R. Sharma
- (10) Shri P. Ganga Reddy
- (11) Shri Jagannath Rao
- (12) Shri K. Suryanarayana
- (13) Shri Rajdeo Singh
- (14) Shri M. Ram Gopal Reddy
- (15) Shri Ram Chandra Vikal
- (16) Shri Dinen Bhattacharya

The discussion was not concluded.

## 10. Motion Regarding Sixty-Fifth Report of Committee on Private Members' Bills and Resolutions

Shri Rajdeo Singh moved the following motion: -

"That this House do agree with the Sixty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 12th August, 1976."

The motion was adopted.

<sup>\*</sup>Discussed together.

#### 11. Private Member's Bill-Withdrawn

The Constitution (Amendment) Bill, 1974 (Amendment of article 75) by Shri Bibhuti Mishra

Discussion on the motion for consideration of the Bill moved on the 21st May, 1976, continued.

The following Members took part in the debate:-

- (1) Shri Hari Singh
- (2) Shri Ramavatar Shastri
- (3) Shri M. C. Daga
- (4) Shri B. R. Shukla
- (5) Shri S. M. Banerjee
- (6) Shri Shyam Sunder Mohapatra
- (7) Pandit D. N. Tiwary
- (8) Shri N.K.P. Salve
- (9) Shri K. M. "Madhukar"
- (10) Dr. V. A. Seyid Muhammad

Shri Bibhuti Mishra replied to the debate.

The Bill was withdrawn by leave of the House.

#### 12. Private Member's Bill-Under Consideration

The Companies (Amendment) Bill, 1971 (Insertion of new sections 224A, 224B and 224C) by Shri Chintamani Panigrahi

The motion for consideration of the Bill was moved by Shri Chintamani Panigrahi.

The following Members took part in the debate:-

- (1) Shri Ranen Sen
- (2) Shri M. C. Daga (Speech unfinished).

The discussion was not concluded,

#### 6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 16th August, 1976).

S. L. SHAKDHER, Secretary-General.

Order

#### LOK SABHA

## BULLETIN—PART I

(Brief Record of Proceedings)

Monday, August 16, 1976/Sravana 25, 1898 (Saka)

#### No. 590

#### 11.03 A.M.

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#### 1. Starred Questions

Starred Questions Nos. 81, 82, 84, 85, 87 and 92 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 643—656, 658—675, 677—730, 732—749, 751—797, 799—808, 810—819 and 821—841 were laid on the Table.

#### 3. Papers Laid on the Table-

The following papers were laid on the Table:-

- (1) A copy of Notification No. G.O.Ms. 1141 (Hindi and English versions) published in Tamil Nadu Government Gazette dated the 5th May, 1976 making certain amendment to the Tamil Nadu Legislature (Free Transit by Railways) Rules, 1975, under sub-section (3) of section 14 of the Tamil Nadu Payment of Salaries Act, 1951 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
- (2) A copy of the Annual Report (Hindi and English versions) of the Central Board for Prevention and Control of Water Pollution, for the year 1975-76, under sub-section (1) of section 39 of the Water (Prevention and Control of Pollution) Act, 1974.
- (3) A copy of the Audit Report (Hindi and English versions) on the accounts of the Central Board for Prevention and Control of Water Pollution, for the year 1974-75, under sub-section (6) of section 40 of the Water (Prevention and Control of Pollution) Act, 1974.
- (4) A copy each of the following President's Acts (Hindi and English versions) under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976:—
  - (i) The Madras City Municipal Corporation, Tamil Nadu District Municipalities and Tamil Nadu Panchayats (Amendment) Act, 1976 (President's Act No. 22 of 1976) published in Gazette of India dated the 1st June, 1976.

- (ii) The Tamil Nadu Local Authorities' Laws (Amendment) Act, 1976 (President's Act No. 23 of 1976) published in Gazette of India dated the 1st June, 1976.
- (iii) The Tamil Nadu Municipal Councils (Appointment of Special Officers) Act, 1976 (President's Act No. 28 of 1976) published in Gazette of India dated the 25th June, 1976.
- (iv) The Coimbatore Municipal Council (Appointment of Special Officer) Amendment Act, 1976 (President's Act No. 29 of 1976) published in Gazette of India dated the 25th June 1976.
- (5) A copy each of the following Notifications under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation)

  Act, 1976 together with an explanatory memorandum:—
  - (i) G.S.R. 493 (Hindi and English versions) published in Gazette of India dated the 3rd April, 1976 containing corrigendum to G.S.R. 85(E) dated the 17th February, 1976.
  - (ii) G.S.R. 716 (Hindi version) published in Gazette of India dated the 22nd May, 1976 containing corrigendum to the Hindi version of Notification No. G.S.R. 85(E) dated the 17th February, 1976.
  - (iii) The Urban Land (Ceiling and Regulation) Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 685, in Gazette of India dated the 15th May, 1976.
  - (iv) The Urban Land (Ceiling and Regulation) Second Amendment Rules, 1976 (Hindi and English versions) publishing in Notification No. G.S.R. 718 in Gazette of India dated the 22nd May, 1976.
- (6) A copy of the House-hold Electrical Appliances (Quality Control) Order, 1976 (Hindi and English versions) published in Notification No. S.O. 388(E) in Gazette of India dated the 31st May, 1976, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (7) (i) A copy of the Final Report 1976 of Wakf Inquiry Committee—Parts I & II.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the Report.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act 1955:—
  - (i) The Sugarcane (Control) Amendment Order, 1976, published in Notification No. G.S.R. 484(E), in Gazette of India dated the 26th July, 1976.

- (ii) The Sugar (Price Determination for 1975-76 Production) Second Amendment Order, 1976, published in Notification No. G.S.R. 748(E) in Gazette of India dated the 3rd August, 1976.
- (9) (i) A copy of Notification No. 28943 Al 75-1 (Hindi and English versions) published in Tamil Nadu Government Gazette dated the 17th February, 1976 making certain amendment to the Tamil Nadu Sugar Dealers' Licensing Order, 1962, under sub-section (6) of section 3 of the Essential Commodities Act, 1955 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- \*(10) (i) Hindi version of the statement showing reasons for delay in laying the Bombay Tenancy and Agricultural Lands (Gujarat First Amendment) Rules, 1976 published in Notification No. GHM|76|75|M|TNC|1075|134879-J in Gujarat Government Gazette dated the 25th March, 1976.
  - (ii) Hindi version of the Explanatory Note about the Bombay Tenancy and Agricultural Lands (Gujarat First Amendment) Rules, 1976.
- (iii) A statement (Hindi version) explaining the reasons for not laying the Hindi version of the Bombay Tenancy and Agricultural Lands (Gujarat First Amendment) Rules, 1976.
- (11) A copy each of the following President's Acts (Hindi and English versions) under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976:—
  - (i) The Tamil Nadu Indebted Agriculturists (Temporary Relief) Act, 1976 (President's Act No. 15 of 1976) published in Gazette of India dated the 17th April, 1976.
  - (ii) The Tamil Nadu Indebted Persons (Temporary Relief) Act, 1976 (President's Act No. 16 of 1976) published in Gazette of India dated the 17th April, 1976.
  - (iii) The Tamil Nadu Indebted Agriculturists and Indebted Persons (Special Provisions) Act, 1976 (President's Act No. 17 of 1976) published in Gazette of India dated the 17th April, 1976.
- (12) A corrigendum (Hindi and English versions) to the Annual Report of the Indian Council of Agricultural Research, for the year 1973-74.

<sup>\*</sup>English versions were laid on 21-5-1976.

(13) A copy of the Central Warehousing Corporation (Second Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 449(E) in Gazette of India dated the 13th July, 1976, under sub-section (3) of section 41 of the Warehousing Corporations Act, 1962.

- (14) A copy of Notification No. G.O.Ms. No. 4 (Hindi and English versions) published in Tamil Nadu Government Gazette dated the 4th February, 1976 making certain amendment to the Tamil Nadu Warehousing Rules, 1953, under sub-section (4) of section 27 of the Tamil Nadu Warehouses Act, 1951 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
- (15) A copy of the Food Corporations (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No-G.S.R. 491(E) in Gazette of India dated the 30th July, 1976, under sub-section (3) of section 44 of the Food Corporations Act, 1964.
- (16) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) The Rice (Southern Zone) Movement Control (Amendment) Order, 1976, published in Notification No. G.S.R. 944 in Gazette of India dated the 26th June, 1976.
  - (ii) The Southern States (Regulation of Export of Rice) (Amendment) Order, 1976, published in Notification No. G.S.R. 945 in Gazette of India dated the 26th June, 1976.
  - (iii) The Inter-Zonal Wheat and Wheat Products (Movement Control) Amendment Order, 1976, published in Notification No. G.S.R. 946 in Gazette of India dated the 26th June, 1976.
  - (iv) The Gujarat and Dadra and Nagar Haveli Rice (Export) and Paddy (Movement Control) Amendment Order, 1976, published in Notification No. G.S.R. 987 in Gazette of India dated the 3rd July, 1976.
  - (v) The Delhi Roller Mills Wheat Products (Ex-mill and Retail) Price Control (Amendment) Order, 1976, published in Notification No. G.S.R. 456(E) in Gazette of India dated the 15th July, 1976.
  - (vi) The Inter-Zonal Wheat and Wheat Products (Movement Control) Second Amendment Order, 1976, published in Notification No. G.S.R. 480(E) in Gazette of India dated the 26th July, 1976.
  - (vii) G.S.R. 1155 published in Gazette of India dated the 31st July, 1976 rescinding certain Orders specified in the Schedule.

- (17) A copy of the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 490(E) in Gazette of India dated the 29th July, 1976, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958.
- (18) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) The Fertiliser (Control) Fourth Amendment Order, 1976, published in Notification No. G.S.R. 345(E) in Gazette of India dated the 18th May, 1976.
  - (ii) The Fertiliser (Movement Control) Third Amendment Order, 1976, published in Notification No. G.S.R. 348(E) in Gazette of India dated the 20th May, 1976.
  - (iii) The Fertiliser (Control) Fifth Amendment Order, 1976, published in Notification No. G.S.R. 398(E) in Gazette of India dated the 16th June, 1976 together with Corrigendum thereto published in Notification No. G.S.R. 1037 in Gazette of India dated the 17th July, 1976.
  - (iv) The Fertiliser (Control) Sixth Amendment Order, 1976, published in Notification No. G.S.R. 418(E) in Gazette of India dated the 23rd June, 1976.
- (19) A copy each of the following Reports (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Annual Report of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
  - (ii) Annual Report of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (20). A copy of the Certified Accounts (Hindi and English versions) of the Indian Institute of Technology, Madras for the year 1973-74 along with the Audit Report thereon, under subsection (4) of section 23 of the Institutes of Technology Act, 1961.
- (21) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi for the year 1973-74 together with the Audit Report thereon, under subsection (4) of section 19 of the University Grants Commission Act, 1956.
- (22) A copy of the Victoria Memorial (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 797 in Gazette of India dated the 5th June, 1976, issued under section 5 of the Victoria Memorial Act, 1903.

(23) A copy of the Tamil Nadu Private Colleges (Regulation) Act, 1976 (President's Act No. 19 of 1976) (Hindi and English versions) published in Gazette of India dated the 17th April, 1976, under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976.

#### 4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 11th August, 1976, Rajya Sabha passed the Factories (Amendment) Bill, 1976.
- (ii) That at its sitting held on the 11th August, 1976, Rajya Sabha passed the Essential Commodities (Amendment) Bill, 1976.

#### 5. Bills Passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the following Bills, as passed by Rajya Sabha:—

- (1) The Factories (Amendment) Bill, 1976.
- (2) The Essential Commodities (Amendment) Bill, 1976.

#### 6. Calling Attention

Shri M. C. Daga called the attention of the Minister of Health and Family Planning to the reported death of one hundred babies in two Delhi hospitals due to indiscriminate use of antibiotics because of hospital infection.

The Minister of Health and Family Planning made a statement in regard thereto. The Minister also laid on the Table a copy of the Ministry of Health and Family Planning Resolution No. Z. 28015 47 76-H, dated the 9th August, 1976, setting up a Group of experts to investigate hospital infection in Delhi Hospitals.

### 7. Report of Committee of Privileges-Laid on the Table

Shri N. K. P. Salve laid on the Table the Eighteenth Report of the Committee of Privileges.

#### 8. Motions for Election to Committees

(1) Shri D. P. Yadav moved the following motion:—

"That in pursuance of paragraph 1 of the Government of India, Archaeological Survey of India, Resolution No. 31|1|76-M, dated the 1st May, 1976, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from amongst themselves, to serve as members of the Central Advisory Board of Archaeology, subject to the other provisions of the said Resolution."

The motion was adopted.

(2) Shri D. P. Yadav moved the following motion:—

"That in pursuance of sub-clause (xvi) of clause (1) of Statute 2 of the Statutes of the University of Delhi, the members of this House

do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi. The members so elected shall not be the employees of the University of Delhi or of a recognised College or Institution of that University."

The motion was adopted.

# 9. Supplementary Demands for Grants (Tamil Nadu)-1976-77

Shrimati Sushila Rohatgi presented a statement showing Supplementary Demands for Grants in respect of the State of Tamil Nadu for the year 1976-77.

## 10. Supplementary Demands for Grants (Pondicherry)-1976-77

Shrimati Sushila Rohatgi presented a statement showing Supplementary Demands for Grants in respect of the Union territory of Pondicherry for the year 1976-77.

#### 11. Government Bill-Introduced

The Indian Iron and Steel Company (Acquisition of Shares) Bill, 1976.

## 12. Statement Regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Indian Iron and Steel Company (Acquisition of Shares) Ordinance, 1976, was laid on the Table.

## \*\*13. Statutory Resolution-Negatived

Discussion on the following Resolution moved by Shri Somnath Chatterjee on the 12th August, 1976, continued:—

"This House disapproves of the Maintenance of Internal Security (Amendment) Ordinance, 1976 (Ordinance No. 5 of 1976) promulgated by the President on the 16th June, 1976."

The Resolution was negatived after discussion as indicated under para 4 below.

#### 14. Government Bills-Passed

\*\*(i) The Maintenance of Internal Security (Second Amendment) Bill, 1976

Discussion on the motion for consideration of the Bill moved on the 12th August, 1976, continued.

The following Members took part in the combined debate on the Resolution (vide para 13 above) and the motion for consideration of the Bill:—

- (1) Shri Paripoornanand Painuli
- (2) Shri S. M. Banerjee
- (3) Shri Vasant Sathe
- (4) Shri Chandrika Prasad

<sup>\*\*</sup>Discussed together.

(5) Shri Shyam Sunder Mohapatra.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

- (6) Dr. Kailas
- (7) Shri Balakrishna Venkanna Naik

Shri K. Brahmananda Reddy replied to the debate.

Shri Somnath Chatterjee spoke (by way of reply to the Statutory Resolution):

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. Brahmananda Reddy.

The following Members took part in the debate:-

- (1) Shri Ramavatar Shastri
- (2) Shri K. Brahmananda Reddy

The motion was adopted and the Bill was passed.

(i) The President's Pension (Amendment) Bill, 1976

The motion for consideration of the Bill was moved by Shri F. H. Mohsin.

The following Members took part in the debate:-

- (1) Sardar Swaran Singh Sokhi
- (2) Shri Ramavatar Shastri

Shri F. H. Mohsin replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri F. H. Mohsin.

The motion was adopted and the Bill was passed.

(iii) The Representation of the People (Amendment) Bill. 1976

The motion for consideration of the Bill was moved by Dr. V. A. Seyid Muhammad

The following Members took part in the debate:-

- (1) Sri Dinesh Joarder
- (2) Sardar Swaran Singh Sokhi
  - (3) Shri Ramavatar Shastri
  - (4) Shri M. C. Daga.

- (5) Shri K. Narayana Rao
  - (6) Shri B. K. Daschowdhury
- Dr. V. A. Seyid Muhammad replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. V. A. Seyid Muhammad.

The motion was adopted and the Bill was passed.

## 15. Government Bill-Under Consideration

The Territorial Waters, Continental Shelf, Exclusive Economic Zone and Other Maritime Zones Bill, 1976, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri H. R. Gokhale.

Shri Jagannath Rao took part in the debate. His speech was not concluded.

The discussion on the Bill was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 17th August, 1976).

## **BULLETIN—PART 1**

[Brief Record of Proceedings]

Tuesday, August 17, 1976 Sravana 26, 1898 (Saka)

## No. 591

#### 11.04 A.M.

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## 1. Starred Questions

Starred Questions Nos. 102, 106, 108, 110, 111, 117 and 118 were orally answered. Replies to Starred Questions Nos. 101, 103, 105, 107, 109, 112—116, 119 and 120 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 842—862, 864—876, 878—883, 885—903, 905—921, 923—933 and 935—953 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Supreme Court Judges (Travelling Allowance) Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 343(E) in Gazette of India dated the 18th May, 1976, under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of Service) Act, 1958.
- (2) A copy of the High Court Judges Travelling Allowance (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 344(E) in Gazette of India dated the 18th May, 1976, under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954.
- (3) A copy of the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Act, 1976 (President's Act No. 25 of 1976) (Hindi and English versions) published in Gazette of India dated the 1st June, 1976, under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976.
- (4) A copy of Notification No. S.O. 440(E) (Hindi and English versions) published in Gazette of India dated the 30th June, 1976 extending the Cement (Quality Control) Order, 1962 to the State of Sikkim under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

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- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Police Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1976, published in Notification No. G.S.R. 351(E) in Gazette of India dated the 25th May, 1976.
- (ii) The Indian Police Service (Pay) Eighth Amendment Rules, 1976, published in Notification No. G.S.R. 352(E) in Gazette of India dated the 25th May, 1976.
- (iii) The All India Services (Death-cum-Retirement Benefits) fifth Amendment Rules, 1976, published in Notification No. G.S.R. 157 in Gazette of India dated the 5th June, 1976.
- (iv) The All India Services (Death-cum-Retirement Benefits) Sixth Amendment Rules, 1976, published in Notification No. G.S.R. 758 in Gazette of India dated the 5th June, 1976.
- (v) The Inidan Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1976, published in Notification No. G.S.R. 812 in Gazette of India dated the 12th June, 1976.
- (vi) The Indian Police Service (Pay) Fourth Amendment Rules, 1976, published in Notification No. G.S.R. 813 in Gazette of India dated the 12th June, 1976.
- (vii) The Indian Police Service (Pay) Sixth Amendment Rules, 1976, published in Notification No. G.S.R. 814 in Gazette of India dated the 12th June. 1976.
- (viii) The Indian Police Service (Pay) Seventh Amendment Rules, 1976, published in Notification No. G.S.R. 815 in Gazette of India dated the 12th June, 1976.
- (ix) G.S.R. 400(E) published in Gazette of India dated the 16th June. 1976.
- (x) The Indian Police Service (Pay) Ninth Amendment Rules, 1976, published in Notification No. G.S.R. 827 in Gazette of India dated the 12th June, 1976.
- (xi) The Indian Police Service (Fixation of Cadre Strength Eighth Amendment Regulations, 1976, published in Notification No. G.S.R. 401(E) in Gazette of India dated the 16th June, 1976.
- (xii) The Indian Police Service (Pay) Twelfth Amendment Rules, 1976, published in Notification No. G.S.R. 402(E) in Gazette of India dated the 16th June, 1976.
- (xiii) G.S.R. 403(E) published in Gazette of India dated the 16th June, 1976.
- (xiv) The Indian Administrative Service (Fixation of Cadre Strength) Thirteenth Amendment Regulations, 1976, published in Notification No. G.S.R. 404(E) in Gazette of India dated the 16th June, 1976.

- (xv) The Indian Administrative Service (Pay) Thirteenth Amendment Rules, 1976, published in Notification No. G.S.R. 405(E) in Gazette of India dated the 16th June, 1976.
- (xvi) The Indian Administrative Service (Fixation of Cadre Strength) Twelfth Amendment Regulations, 1976, published in Notification No. G.S.R. 416(E) in Gazette of India dated the 22nd June, 1976.
- (xvii) The Indian Administrative Service (Pay) Twelfth Amendment Rules, 1976, published in Notification No G.S.R. 417(E) in Gazette of India dated the 22nd June, 1976.
- (xviii) The Indian Administrative Service (Fixation of Cadre Strength) Fourteenth Amendment Regulations, 1976, published in Notification No. G.S.R. 424(E) in Gazette of India dated the 25th June, 1976.
- (xix) The Indian Administrative Service (Pay) Fourteenth Amendment Rules, 1976, published in Notification No. G.S.R. 425(E) in Gazette of India dated the 25th June, 1976.
- (xx) The Indian Administrative Service (Pay) Eleventh Amendment Rules, 1976, published in Notification No. G.S.R. 900 in Gazette of India dated the 26th June, 1976.
- (xxi) The Indian Police Service (Pay) Tenth Amendment Rules, 1976, published in Notification No. G.S.R. 901 in Gazette of India dated the 26th June, 1976.
- (xxii) The Indian Police Service (Pay) Eleventh Amendment Rules, 1976, published in Notification No. G.S.R. 902 in Gazette of India dated the 26th June, 1976.
- (xxiii) The Indian Police Service (Fixation of Cadre Strength)
  Ninth Amendment Regulations, 1976, published in Notification No. G.S.R. 438(E) in Gazette of India dated the 3rd July, 1976.
- (xxiv) The Indian Police Service (Pay) Tenth Amendment Rules, 1976, published in Notification No. G.S.R. 439(E) in Gazette of India dated the 3rd July, 1976.
- (xxv) The Indian Administrative Service (Fixation of Cadre Strength) Fifteenth Amendment Regulations, 1976, published in Notification No. G.S.R. 990 in Gazette of India dated the 10th July, 1976.
- (xxvi) The Indian Administrative Service (Pay) Fifteenth Amendment Rules, 1976, published in Notification No. G.S.R. 991 in Gazette of India dated the 10th July, 1976.
- (xxvii) The Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1976, published in Notification No. G.S.R. 465(E) in Gazette of India dated the 23rd July, 1976.

- (xxviii) The Indian Administrative Service (Pay) Tenth Amendment Rules, 1976, published in Notification No. G.S.R. 466(E) in Gazette of India dated the 23rd July, 1976.
- (6) (i) A copy of the Report on the General Elections to the Legislative Assemblies of Manipur, Nagaland, Orissa, Pondicherry and Uttar Pradesh in 1974, Gujarat in 1975 and the Presidential and Vice-Presidential Elections, 1974—Narrative.
  - (ii) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the above Report.
  - (7) A copy each of the following Notifications under sub-section (3) of section 116 of the Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
    - (i) The Installation, Safeguarding and Accounting of Hundials Rules, 1975, published in Notification No. G.O. Ms. 1231 in Tamil Nadu Government Gazette dated the 12th November, 1975.
    - (ii) G.O.Ms. 1409 published in Tamil Nadu Government Gazette dated the 17th December, 1975 making certain amendment to the Administration of the Hindu Religious and Charitable Endowments Common Good Fund Rules, 1962.
    - (iii) G.O. Ms. 1541 published in Tamil Nadu Government Gazette dated the 21st January, 1976 making certain amendment to the Advisory Committee Rules, published in Notification No. S.R.O. A-1034 dated the 17th February, 1960.
    - (iv) G.O. Ms. 780 published in Tamil Nadu Government Gazette dated the 30th June, 1976 making certain amendment to the Installation, Safeguarding and Accounting of Hundials Rules, 1975.
    - (v) Three statements (Hindi and English versions) showing reasons for delay in laying the notifications mentioned at (i), (ii) and (iii) above.
    - (vi) Four statements (Hindi and English versions) explaining the reasons for not laying Hindi versions of notifications mentioned at (i), (ii), (iii) and (iv) above.
  - (8) A statment (Hindi and English versions) showing reasons for delay in laying Tamil Nadu Government Notification No. G.O. Ms. 2066\* published in Tamil Nadu Government.

<sup>\*</sup>The notification was laid on the Table on 18-5-1976.

Gazette dated the 10th December, 1975 making certain amendments to the Tamil Nadu Hindu Marriage (Registration) Rules, 1967.

- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
- (i) The Cost Accounting Records (Soda Ash) Rules, 1976, published in Notification No. S.O. 1720 in Gazette of India dated the 29th May, 1976.
- (ii) The Companies (Particulars of Employees) Amendment Rules, 1976, published in Notification No. G.S.R. 942 in Gazette of India dated the 26th June, 1976.
- (iii) The Companies (Transfer of Profits to Reserves) Amendment Rules, 1976, published in Notification No. G.S.R. 472(E) in Gazette of India dated the 24th July, 1976.

## 4. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Sixty-sixth Report of the Committee on Private Members' Bills and Resolutions.

# 5. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Nihar Laskar presented the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) Fifty-fourth Report on Action Taken by Government on the recommendations contained in the Thirty-Fifth Report on the Ministry of Agriculture and Irrigation (Department of Agriculture)—Reservations for Scheduled Castes and Scheduled Tribes in the Indian Council of Agricultural Research (Headquarters), the Indian Agricultural Research Institute and the Directorate of Extension.
- (2) Fifty-fifth Report on Action Taken by Government on the recommendations contained in the Forty-second Report on the Ministry of Education, Social Welfare and Culture (Department of Education)—Reservation for, and employment of, Scheduled Castes and Scheduled Tribes in the University Grants Commission and admission and other facilities provided to Scheduled Caste and Scheduled Tribes by the Universities.
- (3) Fifty-sixth Report on Action Taken by Government on the recommendations contained in the Forty-eighth Report on the erstwhile Ministry of Finance (Department of Banking)—Recruitment of Probationary Officers in the Bank of India.

## 6. Government Bill-Introduced

The Delhi Sales Tax (Amendment and Validation) Bill, 1976.

#### 7. Government Bills-Passed

(i) The Territorial Waters, Continental Shelf, Exclusive Economic Zone and Other Maritime Zones Bill. 1976, as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 16th August, 1976, continued.

The following Members took part in the debate :-

- (1) Shri Jagannath Rao
- (2) Shri Samar Mukherjee
- (3) Shri K. Narayana Rao
- (4) Shri Indrajit Gupta
- (5) Shri Balakrishna Venkanna Naik

(Lok Sabha adjourned at 1P.M. and re-assembled at 2.05 P.M.)

- (6) Dr. Henry Austin
- (7) Shri Hari Singh

Shri H. R. Gokhale replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 16 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. R. Gokhale.

The motion was adopted and the Bill was passed.

(ii) The Contingency Fund of India (Amendment) Bill, 1976

The motion for consideration of the Bill was moved by Shrimati Sushila Rohatgi.

The following Members took part in the debate:—

- (1) Shri Dinesh Joarder
- (2) Shri M. C. Daga
- (3) Shri H. N. Mukerjee
- (4) Shri Y. S. Mahajan

Shrimati Sushila Rohatgi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Sushila Rohatgi.

The motion was adopted and the Bill was passed.

## 8. Government Bill-Under Consideration

The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Second Amendment) Bill, 1976

The motion for consideration of the Bill was moved by Shri Pranab Kumar Mukherjee.

The following Members took part in the debate:-

- (1) Shri Dinesh Joarder
- (2) Shri B. R. Shukla
- (3) Shri Priya Ranjan Das Munsi
- (4) Shri C. K. Chandrappan
- (5) Shri Vayalar Ravi
- (6) Shri M. C. Daga
- (7) Shri S. M. Banerjee
- (8) Shri Hari Singh
- (9) Shri K. Mayathevar
- (10) Shri Balakrishna Venkanna Naik
- (11) Shri K. Lakkappa (Speech unfinished).

The discussion was not concluded.

## 9. Report of Business Advisory Committee

Shri K. Raghu Ramaiah presented the Sixty-third Report of the Business Advisory Committee.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 19th August, 1976)

# BULLETIN—PART I

## [Brief Record of Proceedings]

Thursday, August 19, 1976/Sravana 28, 1898 (Saka)

No. 592

11.02 A.M.

#### 1. Starred Questions

Starred Questions Nos. 122, 123, 128, 130, 131, 134 and 135 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 954—965, 967—978, 980—1048 and 1050—1061 were laid on the Table.

## 3. Papers laid on the Table

The following papers were laid on the Table:-

- A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
  - (i) Annual Accounts of the Madras Port Trust for the year 1974-75 and the Audit Report thereon.
  - (ii) Annual Accounts of the Bombay Port Trust for the year 1974-75 and the Audit Report thereon.
- (2) A copy of Notification No. G.S.R. 784 (Hindi and English versions) published in Gazette of India dated the 5th June, 1976 containing corrigendum to Notification No. G.S.R. 646 published in Gazette of India dated the 8th May, 1976, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (3) A copy of the Certified Accounts (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigrah, for the year 1974-75 together with the Audit Report thereon, under sub-section (4) of section 18 of the Postgraduate Institute of Medical Education and Research. Chandigarh Act, 1966.
- (4) A copy of the Certified Accounts (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1973-74, under sub-section (4) of section 18 of the All India Institute of Medical Sciences Act, 1956.

- (5) (i) A copy of the Report of the Committee on the Status of Women in India (Hindi version).
  - (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the report earlier dalong with the English version. 

     The statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the report earlier.
  - (6) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation along with the Audit Report on the accounts thereof for the year 1973-74 under subsection (5) of section 45 of the Damodar Valley Corporation Act, 1948.
  - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
  - (7) A copy each of the following papers under sub-section (3) of section 619A of the Companies Act, 1956 read with clause (c) (iii) of the Proclamation dated the 12th March, 1976 issued by the President in relation to the State of Gujarat:—
    - (i) Review (Hindi and English versions) by the Government of Gujarat on the working of the Gujarat Mineral Development Corporation Limited, Ahmedabad, for the year 1974-75.
    - (ii) Annual Report of the Gujarat Mineral Development Corporation Limited, Ahmedabad, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

## 4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 16th August, 1976, Rajya Sabha passed the Antiquities and Art Treasures (Amendment) Bill, 1976.

#### 5. Bill Passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the Antiquities and Art Treasures (Amendment) Bill, 1976, as passed by Rajya Sabha.

#### 6. Calling Attention

Shri M. Kathamuthu called the attention of the Minister of Agriculture and Irrigation to the drought situation in various states resulting in lack of drinking water and death of live-stock particularly in Tamil Nadu, Karnataka and other drought prone regions.

The Minister of State for Agriculture and Irrigation made a statement in regard thereto.

## 7. Motion regarding Sixty-third Report of Business Advisory Committee

Shri K. Raghu Ramaiah moved the following motion:—

"That this House do agree with the Sixty-third Report of the Business Advisory Committee presented to the House on the 17th August, 1976."

The motion was adopted.

## 8. Government Bills-Passed

(i) The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Second Amendment) Bill, 1976

Discussion on the motion for consideration of the Bill moved on the 17th August, 1976, continued.

The following Members took part in the debate:-

- (1) Shri K. Lakkappa
- (2) Shri M. Ram Gopal Reddy

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

Shri Pranab Kumar Mukherjee replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Kumar Mukherjee.

The motion was adopted and the Bill was passed.

(ii) The Indian Iron and Steel Company (Acquisition of Shares) Bill, 1976

The motion for consideration of the Bill was moved by Shri Chandrajit Yadav.

The following Members took part in the debate:-

- (1) Shri Dinen Bhattacharya
- (2) Sardar Swaran Singh Sokhi
- (3) Shri Indrajit Gupta
- (4) Shri M. C. Daga
- (5) Shri B. R. Shukla
- (6) Shri Y. S. Mahajan
- (7) Shri Hari Singh
- (8) Shri Chapalendu Bhattacharyyia
- (9) Shri Balakrishna Venkanna Naik
- (10) Shri Priya Ranjan Das Munsi
- (11) Shri Shyam Sunder Mohapatra

Shri Chandrajit Yadav replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 18 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Chandrajit Yadav.

The motion was adopted and the Bill was passed.

## 9. Supplementary Demands for Grants (General)-1976-77

Discussion on the Supplementary Demands for Grants Nos. 1, 2, 7, 14, 25, 29, 30, 32, 38, 39, 41, 48, 51, 61; 65, 76, 83 to 85, 88 and 99 in respect of the Budget (General) for 1976-77 commenced.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday the 20th August, 1976).

#### BULLETIN-PART I

## [Brief Record of Proceedings]

Friday, August 20, 1976/Sravana 29, 1898 (Saka)

#### No. 593

11.01 A.M.

## 1. Starred Questions

Starred Questions Nos. 141, 143, 145, 146, 148, 151—153 and 157 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1062—1068, 1070 and 1072—1178 were laid on the Table.

## 3. Papers Laid on the Table

- Allen Street

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 114 of the Gold (Control) Act, 1968:—
  - (i) The Gold Control (Forms, Fees and Miscellaneous Matters) Second Amendment Rules, 1976, published in Notification No. S.O. 507(E) in Gazette of India dated the 30th July, 1976.
  - (ii) The Gold Control (Licensing of Dealers) Amendment Rules, 1976, published in Notification No. S.O. 508(E) in Gazette of India dated the 30th July, 1976.
- (2) A copy of the Central Excise (Twentieth Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1179, in Gazette of India dated the 7th August, 1976, under section 38 of the Central Excises and Salt Act, 1944.
- (3) (i) A copy of Notification No. (GHN 48) GST 1076/(S. 49) (48)-TH published in Gujarat Government Gazette dated the 17th July, 1976 making amendments to Notification No. (GHN 627) GST 1070/(S. 49-TH dated the 29th April, 1970, under sub-section (3) of section 49 of the Gujarat Sales Tax Act, 1969 read with clause (c) (iii) of the Proclamation dated the 12th March, 1976 issued by the President in relation to the State of Gujarat.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the Notification.

- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 481(E) to 483(E) published in Gazette of India dated the 26th July, 1976 together with an explanatory memorandum.
  - (ii) G.S.R. 742(E) published in Gazette of India dated the 2nd August, 1976 together with an explanatory memorandum.
  - (iii) G.S.R. 744(E) published in Gazette of India dated the 2nd August, 1976 together with an explanatory memorandum.
- (5) A copy of the Mineral Concession (First Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1164 in Gazette of India dated the 7th August, 1976, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.

## 4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 17th August, 1976, Rajya Sabha agreed without any amendment to the Delhi Agricultural Produce Marketing (Regulation) Bill, 1976, passed by Lok Sabha on the 11th August, 1976.
- (ii) That at its sitting held on the 17th August, 1976, Rajya Sabha agreed without any amendment to the Government of Union Territories (Amendment) Bill, 1976, passed by Lok Sabha on the 11th August, 1976.
- (iii) That at its sitting held on the 19th August, 1976, Rajya Sabha agreed without any amendment to the Maintenance of Internal Security (Second Amendment) Bill, 1976, passed by Lok Sabha on the 16th August, 1976.
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the President's Pension (Amendment) Bill, 1976, passed by Lok Sabha on the 16th August, 1976.

#### 5. Report of Joint Committee—Laid on the Table

Shrimati Mukul Banerji laid on the Table a copy of the Report of the Joint Committee on the Adoption of Children Bill, 1972.

## 6. Evidence before Joint Committee-Laid on the Table

Shrimati Mukul Banerji laid on the Table a copy of the record of Evidence (Volumes I, II and III) tendered before the Joint Committee on the Adoption of Children Bill, 1972.

#### 7. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 23rd August, 1976.

#### 8. Motion Regarding Eighteenth Report of Committee of Privileges

Shrimati Maya Ray moved the following motion:-

"That this House do agree with the Eighteenth Report of the Committee of Privileges laid on the Table of the House on the 16th August, 1976."

The motion was adopted.

## 9. Government Bill-Introduced

The Burn Company and Indian Standard Wagon Company (Nationalisation) Bill, 1976.

## 10. Statement Regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Burn Company and Indian Standard Wagon Company (Nationalisation) Ordinance, 1976, was laid on the Table.

#### 11. Government Bill-Introduced

The Braithwaite and Company (India) Limited (Acquisition and Transfer of Undertakings) Bill, 1976.

## 12. Statement Regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Braithwaite and Company (India) Limited (Acquisition and Transfer of Undertakings) Ordinance, 1976, was laid on the Table.

## 13. Supplementary Demands for Grants (General)-1976-77

Discussion on the Supplementary Demands for Grants Nos. 1, 2, 7, 14, 25, 29, 30, 32, 38, 39, 41; 48, 51, 61; 65, 76; 83 to 85, 88 and 99 in respect of the Budget (General) for 1976-77 continued and was concluded.

Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1976-77 were voted in full.

#### 14. Government Bill-Introduced

The Appropriation (No. 5) Bill, 1976.

#### 15. Government Bill-Passed

The Appropriation (No. 5) Bill, 1976.

The motion for consideration of the Bill was moved by Shrimati Sushila Rohatgi.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Sushila Rohatgi.

The motion was adopted and the Bill was passed.

## 16. Statutory Resolutions-Adopted

(1) Shri Pranab Kumar Mukherjee moved the following Resolution:—
"That in pursuance of sub-section (2) of section 8, read with subsection (3) of section 7, of the Customs Tariff Act, 1975 (51 of

- 1975), this House approves the following notifications of the Government of India in the Department of Revenue and Banking (Revenue Wing), namely:—
- (a) No. G.S.R. 741(E), dated the 2nd August, 1976 increasing the export duty on hides, skins and leathers, tanned and untanned, all sorts, but not including manufactures of leather from 20 per cent ad valorem to 25 per cent ad valorem;
- (b) No. G.S.R. 743(E), dated the 2nd August, 1976 levying export duty on animal feed at the rate of Rs. 125 per tonne under the new Heading No. 21 in the Second Schedule to the said Act;
  - (c) No. G.S.R. 745(E), dated the 2nd August, 1976 for substituting the entry 'Mica' in Heading No. 8 in the Second Schedule to the said Act by the entry 'Mica, including fabricated Mica'

from the date of each of the notifications aforesaid."

Shri S. M. Banerjee took part in the debate.

Shri Pranab Kumar Mukherjee replied to the debate.

The Resolution was adopted.

(2) Shri K. Brahmananda Reddy moved the following Resolution:-

"That this House approves the continuance in force of the Proclamation, dated the 22nd March, 1975, in respect of Nagaland, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 26th September, 1976."

Shri S. M. Banerjee took part in the debate.

Shri K. Brahmananda Reddy replied to the debate.

The Resolution was adopted.

#### 17. Statutory Resolution-Under Consideration

Shri K. Brahmananda Reddy moved the following Resolution:-

"That this House approves the continuance in force of the Proclamation, dated the 31st January, 1976, in respect of Tamil Nadu, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 10th September, 1976."

The discussion was not concluded.

# 18. Motion regarding Sixty-Sixth Report of Committee on Private Members' Bills and Resolutions

Shri Bhaoosahaib Dhamankar moved the following motion:-

"That this House do agree with the Sixty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 17th August, 1976."

The motion was adopted.

## 19. Private Member's Resolution-Withdrawn

Discussion on the following Resolution moved by Shri P. K. Deo on the 14th May, 1976, continued:—

"This House notes with concern the large scale denudation of forest in the country and urges upon the Government to have a more pragmatic national forest policy so that 33.3 per cent. area of the country is covered by forest."

An amendment was moved by Shri M. C. Daga.

The following Members took part in the debate:-

- Shri Ajit Kumar Saha
   Shri M. C. Daga
- (3) Shri Chintamani Panigrahi
- (4) Shri Balakrishna Venkanna Naik
- (5) Dr. V. K. R. Varadaraja Rao(6) Shri D. K. Panda
- (7) Shri Giridhar Gomango
- (8) Shri Annasahib P. Shinde

Shri P. K. Deo replied to the debate.

The amendment moved was negatived.

The Resolution was withdrawn by leave of the House.

## 20. Private Member's Resolution-Under Consideration

Shri C. K. Chandrappan moved the following Resolution:—

- "This House resolves that in order to further strengthen national integration and promote secularism and ensure that socio-economic and cultural rights of muslim minorities are adequately protected. Government may take the following measures:
  - (i) provision of credit to weaker sections of muslims at par with other backward classes for purposes of education and employment:
  - (ii) provision of house sites for poor muslims dwelling in urban slums and rural areas;
  - (iii) fixing quota for recruitment of muslims to jobs in Government, quasi-Government services and public sector undertakings;
  - (iv) official recognition to Urdu under article 347 of the Constitution in States where a substantial Urdu speaking population
  - (v) appointment of a Commissioner for muslims minorities at the Centre and cells in the States to supervise and ensure their welfare and protection of their rights.

His speech was not concluded.

The discussion on the Resolution was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 23rd August, 1976).

## **BULLETIN-PART I**

## [Brief Record of Proceedings]

Monday, August 23, 1976 Bhadra 1, 1898 (Saka)

## No. 594

## 11.03 A.M.

## 1. Starred Questions

Starred Questions Nos. 161—164, 167, 169, 171, 173—175 and 177 were orally answered. Replies to Starred Questions Nos. 165, 168, 170, 172, 176 and 178—180 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1179—1267, 1269—1276 and 1278—1294 were laid on the Table.

## 3. Question of Privilege

Shri Nawal Kishore Sinha sought to raise a question of privilege regarding a news item published in 'Current Weekly', Bombay, dated the 21st August, 1976, casting certain aspersions on him.

The Speaker observed that, in the first instance, the Printer, Publisher and the Editor of the Weekly would be asked to state what he has to say in the matter.

## 4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority, for the year 1974-75 under section 26 of the Delhi Development Act, 1957.
- (2) A copy of the Gujarat Town Planning and Urban Development Act, 1976 (President's Act No. 27 of 1976) (Hindi and English versions) published in Gazette of India dated the 21st June, 1976, under sub-section (3) of section 3 of the Gujarat State Legislature (Delegation of Powers) Act, 1976.
- (3) A copy of the Certified Accounts (Hindi and English versions) of the Delhi Development Authority for the year 1971-72 together with the Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957.
- (4) A copy each of the following President's Acts (Hindi and English versions) under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976:—
  - (i) The Tamil Nadu Panchayats (Extension of Term of Office) Act, 1976 (President's Act No. 32 of 1976) published in Gazette of India dated the 29th July, 1976.

- (ii) The Tamil Nadu Panchayat Union Councils (Extension of Term of Office) Act, 1976 (President's Act No. 33 of 1976) published in Gazette of India dated the 31st July, 1976.
- (5) A copy of the Official Languages (Use for Official purposes of the Union) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1052 in Gazette of India dated the 17th July, 1976, under sub-section (2) of section 8 of the Official Languages Act, 1963.
- (6) A copy each of the Notification Nos. G.S.R. 494(E) to 519(E), 521(E) to 637(E), 639(E) to 650(E), 652(E) to 691(E), 693(E) to 714(E), 716(E), 720(E), 721(E) and 724(E) to 740(E) (Hindi and English versions) published in Gazette of India dated the 2nd August, 1976 under section 159 of the Customs Act, 1962 together with an explanatory memorandum.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 10 of the Customs Tariff Act, 1975 together with an explanatory memorandum:—
  - (i) The Customs Tariff (Determination of origin of United Kingdom and other preferential Areas) Rules, 1976, published in Notification No. G.S.R. 717(E) in Gazette of India dated the 2nd August, 1976.
  - (ii) The Customs Tariff (Determination of origin of the United Arab Republic and Yugoslavia) Rules, 1976, published in Notification No. G.S.R. 719(E) in Gazette of India dated the 2nd August, 1976.
  - (iii) The Additional Duty Rules, 1976, published in Notification No. G.S.R. 722(E) in Gazette of India dated the 2nd August, 1976.
- (8) A copy each of Notification Nos. G.S.R. 692(E), 715(E) and 718(E) (Hindi and English versions) published in Gazette of India dated the 2nd August, 1976, under sub-section (5) of section 4 of the Customs Tariff Act, 1975 together with an explanatory memorandum.
- (9) A copy of Notification No. G.O.Ms. 1258 (Hindi and English versions) published in Tamil Nadu Government Gazette dated the 26th June, 1976 making certain amendments to the Tamil Nadu Additional Assessment and Additional Water-Cess Rules, 1963, under sub-section (2) of section 16 of the Tamil Nadu Additional Assessment and Additional Water-Cess, Special Assessment and Special Water-Cess, Act, 1963 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
- (10) A copy of the Annual Report (Hind iand English versions) of the Indian Institute of Management, Bangalore for the year 1975-76 together with the Audited Accounts.

## 5. Demand for Excess Grant (General)-1973-74

Shrimati Sushila Rohatgi presented a statement showing Demand for Excess Grant in respect of the Budget (General) for 1973-74.

## 6. Statements by Ministers

- (1) The Minister of Petroleum made a statement regarding acquisition by the Government of the remaining Shares of ESSO in Hindustan Petroleum.
- (2) The Minister of Chemicals and Fertilizers made a statement regarding the Korba Fertilizer Project.

## 7. Statutory Resolution-Adopted

Discussion on the following Resolution moved on the 20th August, 1976, continued:—

"That this House approves the continuance in force of the Proclamation, dated the 31st January, 1976, in respect of Tamil Nadu, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 10th September, 1976."

The following Members took part in the debate:—

- (1) Shri Dinen Bhattacharya
- (2) Shri K. Gopal

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (3) Shri M. Kathamuthu
  (4) Shri R V. Swaminathan
  (5) Shri O. V. Alagesan
  (6) Sardar Swaran Singh Sokhi
  (7) Shri Hari Singh
  (8) Shri Amazahla Cathara
- (8) Shri Annasaheb Gotkhinde
- (9) Dr. Henry Austin
- (10) Swami Brahmanand

Shri K. Brahmananda Reddy replied to the debate.

The Resolution was adopted.

## 8. Supplementary Demands for Grants (Tamil Nadu)-1976-77

Discussion on the Supplementary Demands for Grants Nos. 9, 12, 15, 17 to 24, 29 to 31, 39, 41, 43, 50 to 52, 56 and 57 in respect of the Budget for the State of Tamil Nadu for the year 1976-77 commenced and was concluded.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Tamil Nadu) for 1976-77, were voted in full.

## 9. Government Bill-Introduced

The Tamil Nadu Appropriation (No. 3) Bill, 1976.

## 10. Government Bill-Passed

The Tamil Nadu Appropriation (No. 3) Bill, 1976.

The motion for consideration of the Bill was moved by Shrimati Sushila Rohatgi.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Sushila Rohatgi.

The motion was adopted and the Bill was passed.

## 11. Supplementary Demands for Grants (Pondicherry)-1976-77

Discussion on the Supplementary Demands for Grants Nos. 6, 16, 18, 19, 23 and 25 in respect of the Budget for the Union territory of Pondicherry for 1976-77 commenced and was concluded.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Union territory of Pondicherry) for 1976-77, were voted in full.

#### 12. Government Bill-Introduced

The Pondicherry Appropriation (No. 3) Bill, 1976.

#### 13. Government Bill—Passed

The Pondicherry Appropriation (No. 3) Bill 1976

The motion for consideration of the Bill was moved by Shrimati Sushila Rohatgi.

The motion for consideration was a lopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Sushila Rohatgi.

The motion was adopted and the Bill was passed.

## 14. Government Bills-Under Consideration

- \*(i) The Burn Company and Indian Standard Wagon Company (Nationalisation) Bill, 1976.
- \*(ii) The Braithwaite and Company (India) Limited (Acquisition and Transfer of Undertakings) Bill, 1976.

The motions for consideration of the above two Bills were moved by Shri B. P. Maurya.

Shri Dinen Bhattacharya took part in the combined debate on the two Bills. His speech was not concluded.

The discussion on the Bills was concluded.

#### 6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 24th August, 1976).

<sup>\*</sup> Discussed together.

#### **BULLETIN—PART I**

## [Brief Record of Proceedings]

Tuesday, August 24, 1976/Bhadra 2, 1898 (Saka)

No. 595

#### 11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 181, 183—185, 187—190 and 192 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1295-1347, 1350-1366 and 1368-1409 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Merchant Shipping (Wrecks and Salvage) Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1138 in Gazette of India dated the 31st July, 1976, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Kandla Port Trust for the year 1974-75 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.
- (3) (i) A copy of the Annual Report together with the Audited Accounts (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 1974-75, under sub-section (4) of section 20 of the Oil Industry Development Act, 1974 read with rule 29(2) (e) of the Oil Industry Development Rules, 1975.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the above Report.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (3) above.
- (5) A copy of the Monopolies and Restrictive Trade Practices (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1181 in Gazette of India dated 7th August, 1976, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969.

## 4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 23rd August, 1976, Rajya Sabha agreed without any amendment to the Representation of the People (Amendment) Bill, 1976, passed by Lok Sabha on the 16th August, 1976.
- (ii) That at its sitting held on the 23rd August, 1976, Rajya Sabha agreed without any amendment to the Code of Civil Procedure (Amendment) Bill, 1976, passed by Lok Sabha on the 12th August, 1976.

#### 5. Government Bill-Introduced

The Metal Corporation (Nationalisation and Miscellaneous Provisions) Bill, 1976.

## 6. Statement Regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Metal Corporation (Nationalisation and Miscellaneous Provisions) Ordinance, 1976, was laid on the Table.

#### 7. Government Bills-Introduced

- (1) The Dhoties (Additional Excise Duty) Repeal Bill, 1976.
- (2) The Companies (Amendment) Bill, 1976.
- (3) The Advocates (Amendment) Bill, 1976.
- (4) The Laxmirattan and Atherton West Cotton Mills (Taking over of Management) Bill, 1976.

#### 8. Statement Regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Laxmirattan and Atherton West Cotton Mills (Taking Over of Management) Ordinance, 1976, was laid on the Table.

## 9. Government Bills-Passed

- \*(i) The Burn Company and Indian Standard Wagon Company (Nationalisation) Bill, 1976.
- \*(ii) The Braithwaite and Company (India) Limited (Acquisition and Transfer of Undertakings) Bill, 1976.

Combined discussion on the motions for consideration of the above two Bills moved on the 23rd August, 1976, continued.

The following Members took part in the combined debate:—

- (1) Shri Dinen Bhattacharya
- (2) Shri Ram Singh Bhai
- (3) Shri Indrajit Gupta

<sup>\*</sup>Discussed together.

(4) Sardar Swaran Singh Sokhi

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (5) Shri Hari Singh
- (6) Shri Ranen Sen
- (7) Shri M. C. Daga
- (8) Shri Chapalendu Bhattacharyyia

Shri B. P. Maurya replied to the debate.

The motions for consideration of the Bills were adopted.

(i) Clause-by-clause consideration of the Burn Company and Indian Standard Wagon Company (Natioalisation) Bill, 1976 was taken up.

Clauses 2 to 34 and the first and Second Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. P. Maurya.

The motion was adopted and the Bill was passed.

(ii) Clause-by-clause consideration of the Braithwaite and Company (India) Limited (Acquisition and Transfer of Undertakings) Bill, 1976 was taken up.

Clauses 2 to 33 and the Schedule were adopted.

Clause 1, the Enacting Formula ,the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. P. Maurya.

The following Members took part in the debate:-

- (1) Shri Balakrishna Venkanna Naik
- (2) Shri B. P. Maurya

The motion was adopted and the Bill was passed.

(iii) The Delhi Sales Tax (Amendment and Validation) Bill, 1976

The motion for consideration of the Bill was moved by Shri Pranab Kumar Mukherjee.

The following Members took part in the debate:-

- (1) Shri Hari Singh
- (2) Shri D. K. Panda
- (3) Shri Balakrishna Venkanna Naik

Shri Pranab Kumar Mukherjee replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Kumar Mukherjee.

Shri M. C. Daga took part in the debate.

The motion was adopted and the Bill was passed.

# (iv) The Antiquities and Art Treasures (Amendment) Bill, 1976, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Prof. S. Nurul Hasan.

The following Members took part in the debate: -

- (1) Shri K. M. "Madhukar"
- (2) Shri Jagannath Mishra
- (3) Shri P. K. Deo
- (4) Shri M. C. Daga
- (5) Shri Ranen Sen
- (6) Shri Balakrishna Venkanna Naik

Prof. S. Nurul Hasan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Prof. S. Nurul Hasan.

The motion was adopted and the Bill was passed.

## 10. GOVERNMENT BILL—UNDER CONSIDERATION

# The Essential Commodities (Amendment) Bill, 1976, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, ( was moved by Shri A. C. George.

The discussion on the Bill was not concluded.

## 11. Statement regarding Government Business

The Minister of Parliamentary Affairs made a statement that the Essential Commodities (Amendment) Bill, 1976, as passed by Rajya Sabha, which remained part discussed, might be taken up for further consideration on the 25th August, 1976, after the disposal of (1) The Metal Corporation (Nationalisation and Miscellaneous Provisions) Bill, 1976; (2) The Laxmirattan and Atherton West Cotton Mills (Taking Over of Management) Bill, 1976; and (3) The Dhoties (Additional Excise Duty) Repeal Bill, 1976.

The House agreed.

5.51 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 25th August, 1976).

#### BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, August 25, 1976 Bhadra 3, 1898 (Saka)

#### No. 596

11 A.M.

**X**:

## 1. Starred Questions

Starred Questions Nos. 201—205, 208, 209 and 211—213 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1410—1490, 1490-A, 1490-B. 1490-C and 1491—1600 were laid on the Table.

#### 3. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Civil Supplies and Cooperation regarding Scarcity of Edible Oil in Maharashtra was orally answered and supplementaries were also answered thereon.

#### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Triveni Structurals Limited, Naini, Allahabad, for the year 1974-75.
  - (ii) Annual Report of the Triveni Structurals Limited, Naini, Allahabad, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (1) above.

- (3) A copy of the Tractors (Distribution and Sale) Control (Third Amendment) Order, 1976 (Hindi and English versions) published in Notification No. S.O. 362(E) in Gazette of India dated the 22nd May, 1976, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (4) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks for the year 1975-76, under section 155 of the Patents Act, 1970.
- (5) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks for the year 1975-76 under section 126 of the Trade and Merchandise Marks Act, 1958.
- (6) (a) A copy each of the following Notifications under sub-section (4) of the section 119 of the Tamil Nadu Co-operative Societies Act, 1961, read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
  - (i) G.O. Ms. 616 published in Tamil Nadu Government Gazette dated the 25th December, 1974 making certain amendments to the Tamil Nadu Co-operative Societies Rules, 1963.
  - (ii) G.O. Ms. 487 published in Tamil Nadu Government Gazette dated the 19th November, 1975 making certain amendments to the Tamil Nadu Co-operative Societies Rules, 1963.
  - (iii) G.O. Ms. 596 published in Tamil Nadu Government Gazette dated the 31st December, 1975 making certain amendment to the Tamil Nadu Co-operative Apex Societies (Management and Conduct of Elections) Rules, 1974.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (c) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi versions of the above Notifications.
- (7) (i) A copy of Notification No. G.O.Ms. 597 published in Tamil Nadu Government Gazette dated the 31st December, 1975 making certain amendment to the Tamil Nadu Co-operative Land Development Banks (Miscellaneous Provisions) Rules, 1970 under sub-section (2) of section 38-A of the Tamil Nadu Co-operative Land Development Banks Act, 1934 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (iii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notification.
- (8) A copy of the Annual Report of the Council of Scientific and Industrial Research, New Delhi, for the year 1975.

- (9) A copy of the Audit Report (Hindi and English versions) on the accounts of the Council of Scientific and Industrial Research, New Delhi, for the year 1973-74.
- (10) A copy of the Audit Report (Hindi and English versions) on the accounts of the Council of Scientific and Industrial Research, New Delhi, for the year 1974-75.
- (11) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the Report mentioned at (8) above.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the Audit Report mentioned at (9) above.
- (13) A copy of the Annual Report (Hindi and English versions) of the National Research Development Corporation of India, New Delhi, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (14) A copy of the Annual General Administration Report (Hindi and English versions) of the Andaman and Nicobar Administration for the year 1974-75.
- (15) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1063 in Gazette of India dated the 24th July, 1976, under clause (5) of article 320 of the Constitution together with an explanatory memorandum.
- (16) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) The Indian Police Service (Fixation of Cadre Strength)
    Tenth Amendment Regulations, 1976, published in Notificacation No. G.S.R. 752(E) in Gazette of India dated the
    4th August, 1976.
  - (ii) The Indian Police Service (Pay) Eleventh Amendment Rules, 1976, published in Notification No. G.S.R. 753(E) in Gazette of India dated the 4th August, 1976.
  - (iii) The Indian Administrative Service (Fixation of Cadre Strength) Sixteenth Amendment Regulations, 1976, published in Notification No. G.S.R. 2091 in Gazette of India dated the 7th August, 1976.
  - (iv) The Indian Administrative Service (Pay) Sixteenth Amendment Rules, 1976, published in Notification No. G.S.R. 2092 in Gazette of India dated the 7th August, 1976.

- (v) The All India Services (Death-cum-Retirement Benefits) Seventh Amendment Rules, 1976, published in Notification No. G.S.R. 2143 in Gazette of India dated the 7th August, 1976
- (17) A statement (as on 20th August, 1976) (Hindi and English versions) showing the decisions taken on certain recommendations in the various Reports of the Administrative Reforms Commission and the implementation of these decisions.
- (18) A copy of the Navy (Pension) Ninth Amendment Regulations, 1976 (Hindi and English versions) published in No. S.R.O. 201 in Gazette of India dated the 14th August, 1976, under section 185 of the Navy Act, 1957.
- (19) A copy each of the following papers (Hindi and English versions):—
  - (i) Public Notice No. 76-ITC(PN) 76 dated the 2nd August, 1976 containing the Import Policy for newsprint for the year 1976-77.
  - (ii) Public Notice No. 1-PR-NP|76 dated the 2nd August, 1976 notifying the basis of entitlement to newspapers periodicals and other consumers of newsprint.
  - (20) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission for the year 1974-75, under section 18 of the University Grants Commission Act, 1956.

## 5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 24th August, 1976, Rajya Sabha agreed without any amendment to the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Second Amendment) Bill, 1976, passed by Lok Sabha on the 19th August, 1976.
- (ii) That at its sitting held on the 24th August, 1976, Rajya Sabha agreed without any amendment to the Indian Iron and Steel Company (Acquisition of Shares) Bill, 1976, passed by Lok Sabha on the 19th August, 1976.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Contingency Fund of India (Amendment) Bill, 1976, passed by Lok Sabha on the 17th August, 1976.

# 6. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes.

Shri Nihar Laskar presented the Fifty-second Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Home Affairs—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in the Delhi Administration.

## 7. Report of Committee on Government Assurances

Shri Virbhadra Singh presented the Seventeenth Report of the Committee on Government Assurances.

## 8. Government Bills-Introduced

- (1) The Child Marriage Restraint (Amendment) Bill, 1976.
- (2) The Labour Provident Fund Laws (Amendment) Bill, 1976.

## 9. Statement Regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Labour Provident Fund Laws (Amendment) Ordinance, 1976, was laid on the Table.

#### 10. Government Bills-Passed

(i) The Metal Corporation (Nationalisation and Miscellaneous Provision.)
Bill, 1976.

The motion for consideration of the Bill was moved by Shri Chandro-jit Yadav.

The following Members took part in the debate:-

- (1) Shri P. K. Deo
- (2) Shri Chapalendu Bhattacharyyia (Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)
  - (3) Shri Krishna Chandra Halder
  - (4) Sardar Swaran Singh Sokhi
  - (5) Shri S. M. Banerjee
  - (6) Shri Hari Singh
  - (7) Shri Balakrishna Venkanna Naik

Shri Chandrajit Yadav replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 25 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Chandrajit Yadav.

The motion was adopted and the Bill was passed.

(ii) The Laxmiratian and Atherton West Cotton Mills (Taking Over of Management) Bill, 1976.

The motion for consideration of the Bill was moved by Prof. D. P. Chattopadhyaya.

The following Members took part in the debate:—

- (1) Shri Jagadish Bhattacharyya
- (2) Shri Ram Singh Bhai
- (3) Shri S. M. Banerjee
- (4) Shri S. R. Damani
- (5) Shri B. R. Shukla
- (6) Shri Hari Singh
- (7) Shri M. C. Daga
- (8) Shri C. M. Stephen
- (9) Shri Balakrishna Venkanna Naik
- (10) Shri Nathu Ram Ahirwar

## Prof. D. P. Chattopadhyaya replied to the debate.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 17 and the Schedule were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Prof. D. P. Chatto-padhyaya.

The motion was adopted and the Bill was passed.

(iii) The Dhoties (Additional Excise Duty) Repea' Bill, 1976

The motion for consideration of the Bill was moved by Prof. D. P. Chattopadhyaya.

The following Members took part in the debate:—

- (1) Shri Gadadhar Saha
- (2) Shri R. N. Barman
- (3) Shri K. M. "Madhukar"
- (4) Shri M. Ram Gopal Reddy

## Prof. D. P. Chattopadhyaya replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Prof. D. P. Chatto-padhyaya.

The motion was adopted and the Bill was passed.

## 11. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement that the Essential Commodities (Amendment) Bill, 1976, as passed by Rajya Sabha, which would remain part discussed, might be taken up for further consideration on the 26th August, 1976, after the disposal of the Labour Provident Fund Laws (Amendment) Bill, 1976.

The House agreed.

## 12. Government Bill-Under Consideration

The Essential Commodities (Amendment) Bill. 1976, as passed by Rajya Sabha.

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 24th August, 1976, continued.

Shri Bhogendra Jha took part in the debate. His speech was not concluded.

The discussion on the Bill was not concluded.

#### 13. Half-an-Hour Discussion

Shri Indrajit Gupta raised a half-an-hour discussion on points arising out of the answer given on the 20th August, 1976 to Starred Question No. 157 regarding payment of first instalment of impounded D.A.

Shri C. Subramaniam replied to the discussion.

#### 6.50 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 26th August. 1976.)

## BULLETIN-PART I

## [Brief Record of Proceedings]

Thursday, August 26, 1976|Bhadra 4, 1898 (Saka)

No. 597

#### 11 A.M.

## 1. Starred Ouestions

Starred Questions Nos. 223—229 and 232—236 were orally answered. Replies to remaining questions were laid on the Table.

## 2. Unstarred Quescions

Replies to Unstarred Questions Nos. 1601—1739 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Drugs and Cosmetics (Fifth Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1098 in Gazette of India dated the 24th July, 1976 under section 38 of the Drugs and Cosmetics Act, 1940.
- (2) A copy of Notification No. G.S.R. 755(E) (Hindi and English versions) published in Gazette of India dated the 5th August, 1976 issued under sub-section (3) of section 1 of the Foreign Contribution (Regulation) Act, 1976.
- (3) A copy of the Foreign Contribution (Regulation) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 756(E) in Gazette of India dated the 5th August, 1976, under sub-section (3) of section 30 of the Foreign Contribution (Regulation) Act, 1976.
- (4) (a) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 25 of the Tamil Nadu Motor Vehicles Taxation Act, 1974 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
  - (i) G.O. Ms. 2242 published in Tamil Nadu Government Gazette dated the 14th September, 1974.
  - (ii) G.O. Ms. 879 published in Tamil Nadu Government Gazette dated the 11th June, 1975 making certain amendment to the Tamil Nadu Motor Vehicles Taxation Rules, 1974.

(iii) G.O. Ms. 1975 published in Tamil Nadu Government Gazette dated the 19th November, 1975.

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- (iv) G.O. Ms. 63 published in Tamil Nadu Government Gazette dated the 12th January, 1976.
- (v) G.O. Ms. 397 published in Tamil Nadu Government Gazette dated the 17th March, 1976.
- (vi) G.O. Ms. 414 published in Tamil Nadu Government Gazette dated the 24th March, 1976.
- (vii) G.O. Ms. 427 published in Tamil Nadu Government Gazette dated the 24th March, 1976.
- (viii) G.O. Ms. 746 published in Tamil Nadu Government Gazette dated the 1st April, 1976.
- (ix) G.O. Ms. 633 published in Tamil Nadu Government Gazette dated the 7th April, 1976.
- (x) G.O. Ms. 834 published in Tamil Nadu Government Gazette dated the 9th April, 1976.
- (xi) G.O. Ms. 840 published in Tamil Nadu Government Gazette dated the 9th April, 1976.
- (xii) G.O. Ms. 704 published in Tamil Nadu Government Gazette dated the 14th April, 1976.
- (xiii) G.O. Ms. 831 published in Tamil Nadu Government Gazette dated the 28th April, 1976.
- (xiv) G.O. Ms. 893 published in Tamil Nadu Government Gazette dated the 5th May, 1976.
- (xv) G.O. Ms. 922 published in Tamil Nadu Government Gazet dated the 12th May, 1976.
- (xvi) G.O. Ms. 923 published in Tamil Nadu Government Gazette dated the 12th May, 1976.
- (xvii) The Tamil Nadu Rural Road Development Fund Rules 1976, published in Notification No. G.O. Ms. 949 published in Tamil Nadu Government Gazette dated the 19th May 1976.
- (xviii) G.O. Ms. 988 published in Tamil Nadu Government Gazette dated the 19th May, 1976.
- (xix) G.O. Ms. 1053 published in Tamil Nadu Government Gazett dated the 26th May, 1976.
- (xx) G.O. Ms. 1056 published in Tamil Nadu Government Gazette dated the 26th May, 1976.
- (xxi) G.O. Ms. 1104 published in Tamil Nadu Government Gazett dated the 2nd June, 1976.

- (xxii) G.O. Ms. 1113 published in Tamil Nadu Government Gazette dated the 2nd June, 1976.
- (xxiii) G.O. Ms. 1209 published in Tamil Nadu Government Gazette dated the 16th June, 1976.
- (xxiv) G.O. Ms. 1274 published in Tamil Nadu Government Gazette dated the 23rd June, 1976.
- (xxv) G.O. Ms. 1308 published in Tamil Nadu Government Gazette dated the 30th June, 1976.
- (xxvi) G.O. Ms. 1393 published in Tamil Nadu Government Gazette dated the 30th June, 1976.
- (xxvii) G.O. Ms. 1660 published in Tamil Nadu Government Gazette dated the 10th July, 1976.
- (xxviii) G.O. Ms. 1439 published in Tamil Nadu Government Gazette dated the 14th July, 1976.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (5) (a) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948:—
  - (i) The Coal Mines Provident Fund (Amendment) Scheme, 1976, published in Notification No. G.S.R. 845 in Gazette of India dated the 12th June, 1976.
  - (ii) The Andhra Pradesh Coal Mines Provident Fund (Amendment) Scheme, 1976, published in Notification No. G.S.R. 846 in Gazette of India dated the 12th June, 1976.
  - (iii) The Rajasthan Coal Mines Provident Fund (Amendment) Scheme, 1976, published in Notification No. G.S.R. 847 in Gazette of India dated the 12th June, 1976.
  - (iv) The Neyveli Coal Mines Provident Fund (Amendment) Scheme, 1976, published in Notification No. G.S.R. 848 in Gazette of India dated the 12th June, 1976.
  - (v) The Coal Mines Deposit-linked Insurance Scheme, 1976, published in Notification No. G.S.R. 487(E) in Gazette of India dated the 28th July, 1976 (English version) and 21st August, 1976 (Hindi version).
- (b) Five statements (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952:—
  - (i) The Employees' Provident Funds (Third Amendment) Scheme, 1976, published in Notification No. G.S.R. 1103 in Gazette of India dated the 24th July, 1976.

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- (ii) G.S.R. 1141 published in Gazette of India dated the 31st July, 1976 making certain amendment to Notification No. G.S.R. 395 dated the 20th February, 1976.
- (iii) The Employees Deposit-linked Insurance Scheme, 1976, published in Notification No. G.S.R. 488(E) in Gazette of India dated the 28th July, 1976 (English version) and 21st August, 1976 (Hindi version).
- (7) A copy of the Annual Report (Hindi and English versions) on the working of the Employees' Provident Funds and Family Pension Fund Scheme, for the year 1974-75.
- (8) A copy of the Report (Hindi and English versions) on the fatal accident at Kaplas West Limestone and Dolomite Mine belonging to M|s. Bisra Stone Lime Company Limited, Birmitrapur, on the 12th June, 1975.
  - (9) A copy of the Report (Hindi and English versions) on the fatal accident at Hesalong Colliery, Distt. Hazaribagh, on the 28th February, 1975.
  - (10) A copy of the Report (Hindi and English versions) on the fatal accident at Ara Colliery belonging to M|s. Coal Mines Authority Limited (now Coal India Limited) on the 14th May, 1975.
  - (11) (i) A copy of Notification No. G.O. Ms. 1006 published in Tamil Nadu Government Gazette dated the 1st January, 1976 making certain amendments to the Tamil Nadu Catering Establishments Rules, 1959 under sub-section (4) of section 29 of the Tamil Nadu Catering Establishments Act, 1958 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
  - (ii) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the above Notification.
  - (12) A copy of the Industrial Disputes (Gujarat) (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. KH-SH-356 IDA-1176-41292-Jh in Gujarat Government Gazette dated the 3rd April, 1976 under subsection (5) of section 38 of the Industrial Disputes Act, 1947 read with clause (c)(iii) of the Proclamation dated the 12th March, 1976 issued by the President in relation to the State of Gujarat.
  - (13) (i) A copy of the Tamil Nadu Contract Labour (Regulation and Abolition) Rules, 1975 published in Notification No. G.O. Ms 973 in Tamil Nadu Government Gazette dated the 31st December, 1975, under sub-section (3) of section 35 of the Contract Labour (Regulation and Abolition) Act, 1970 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.

(ii) A statement explaining the reasons for not laying simultaneously the Hindi version of the above Notification.

# 4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 5) Bill, 1976, passed by Lok Sabha on the 20th August, 1976.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Tamił Nadu Appropriation (No. 3) Bill, 1976, passed by Lok Sabha on the 23rd August, 1976.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Pondicherry Appropriation (No. 3) Bill, 1976, passed by Lok Sabha on the 23rd August, 1976.

# 5. Calling Attention

Shri K. Gopal called the attention of the Minister of Agriculture and Irrigation to the situation created in Cauvery delta owing to scanty supply of water from Krishnaraja Sagar and other dams and poor storage in the Mettur reservoir.

The Deputy Minister of Agriculture and Irrigation made a statement in regard thereto.

# 6. Report of Committee on the Welfare of Scheduled Castes and Scheduled . Tribes

Shri Nihar Laskar presented the Fifty-third Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Education, Social Welfare and Culture (Department of Education)—Educational facilities for Scheduled Castes and Scheduled Tribes in the Union territory of Delhi.

# 7. Report of Committee on Absence of Members

Shri S. M. Siddayya presented the Twenty-ninth Report of the Committee on Absence of Members from the Sittings of the House.

#### 8. Government Bills-Introduced

- (1) The Kerala Legislative Assembly (Extension of Duration) Second Amendment Bill, 1976.
  - (2) The Constitution (Forty-third Amendment) Bill, 1976.
  - (3) The Fifth Schedule to the Constitution (Amendment) Bill. 1976.
  - (4) The Central Sales Tax (Amendment) Bill, 1976.
  - (5) The Appropriation (No. 6) Bill, 1976.

#### 9. Government Bills—Passed

(i) The Appropriation (No. 6) Bill, 1976.

The motion for consideration of the Bill was moved by Shrimati Sushila Rohatgi.

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The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Sushila Rohatgi.

The motion was adopted and the Bill was passed.

(ii) The Labour Provident Fund Laws (Amendment) Bill, 1976

The motion for consideration of the Bill was moved by Shri K. V. Raghunatha Reddy.

The following Members took part in the debate:—

- (1) Shri Somnath Chatterjee
- (2) Shri Ram Singh Bhai
- (3) Shri Ranen Sen

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

Shri K. V. Raghunatha Reddy replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 41 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. V. Raghunatha Reddy.

The motion was adopted and the Bill was passed.

(iii) The Essential Commodities (Amendment) Bill, 1976, as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 24th August, 1976, continued.

The following Members took part in the debate:—

- (1) Shri M. C. Daga
- (2) Shri Krishna Chandra Halder
- (3) Shri Y. S. Mahajan
  - (4) Shri Dinesh Chandra Goswami
  - (5) Shri S. N. Singh
    - (6) Shri B. R. Shukla
    - (7) Shri Jagannath Mishra

- (8) Shri Jagannath Rao
- (9) Sardar Swaran Singh Sokhi
- (10) Shri Hari Singh
- (11) Shri K. Mayathevar
- (12) Shri Chintamani Panigrahi
- (13) Shri Shyam Sunder Mohapatra
- (14) Shri Balakrishna Venkanna Naik
- (15) Shri Amarnath Vidyalankar

Shri A. C. George replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 9 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri A. C. George.

The following Members took part in the debate:-

- (1) Shri Bhogendra Jha
- (2) Maulana Ishaque Sambhali
- (3) Shri P. G. Mavalankar
- (4) Shri A. C. George

The motion was adopted and the Bill was passed.

#### 10. Government Bill-Under Consideration

The Factories (Amendment) Bill, 1976, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri K. V. Raghunatha Reddy.

Shri Samar Mukherjee took part in the debate. His speech was not concluded.

The discussion on the Bill was not concluded.

# 11 Report of Business Advisory Committee

Shri B. Shankaranand presented the Sixty-fourth Report of the Business Advisory Committee.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 27th August, 1976)

S. L. SHAKDHER, Secretary-General.

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# LOK SABHA

# BULLETIN—PART I

[Brief Record of Proceedings]

Friday, August 27, 1976 Bhadra 5, 1898 (Saka)

No. 598

11.02 A.M.

#### 1. Starred Ouestions

Starred Questions Nos. 243, 245, 247, 252, 255 and 257—261 were orally answered. Replies to remaining questions were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1740—1784 and 1786—1903 were laid on the Table.

# 3, Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) The Cotton Control (Amendment) Order, 1976, published in Notification No. S.O. 1935 in Gazette of India dated the 12th June. 1976.
  - (ii) The Cotton Control (Second Amendment) Order, 1976, published in Notification No. S.O. 517(E) in Gazette of India dated the 31st July, 1976.
- (2) A statement (Hindi and English versions) explaining the reasons for delay in laying the Report\* of the Development Council for Food Processing Industries for the years 1971—73.
- (3) A copy of the Report (Hindi and English versions) on the working of the Deposit Insurance Corporation, Bombay, for the year ended the 31st December, 1975, along with the Audited Accounts, under sub-section (2) of section 32 of the Deposit Insurance Corporation Act, 1961.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 746(E) published in Gazette of India dated the 2nd August, 1976.

<sup>\*</sup>The Report was laid on the Table on the 11th August, 1976.

- (ii) G.S.R. 760(E) published in Gazette of India dated the 9th August, 1976.
- (iii) G.S.R. 762(E) published in Gazette of India dated the 18th August, 1976 together with an explanatory memorandum.
- (5) A copy of Notification No. G.S.R. 493(E) (Hindi and English versions) published in Gazette of India dated the 1st August, 1976, issued under the Central Excise Rules, 1944 together with an explanatory memorandum.
- (6) (i) A copy of the Delhi Sales tax (First Amendment) Rules, 1976 (Hindi version) published in Notification No. F.4|61|75-Fin.(G) in Delhi Gazette dated the 22nd April, 1976, under section 72 of the Delhi Sales Tax Act, 1975.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (7) (i) A copy of Notification No. (GHN 52) GST 1076|(S. 49)-(49)-TH published in Gujarat Government Gazette dated the 28th July, 1976 making certain amendment to Notification No. (GHN 627) GST 1070|(S. 49)-TH dated the 29th April, 1970 under sub-section (3) of section 49 of the Gujarat Sales Tax Act, 1969 read with clause (c)(iii) of the Proclamation dated the 12th March, 1976 issued by the President in relation to the State of Gujarat.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notification.
- (8) (i) A copy of Notification No. G.O. Ms. 620 (Hindi and English versions) published in Tamil Nadu Government Gazette dated the 26th May, 1976 under sub-section (4) of section 63 of the Tamil Nadu Chit Funds Act, 1961 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (9) A copy each of (i) Annual Report and (ii) Audited Accounts (Hindi and English versions) of the Export Inspection Council and Agencies for the year 1974-75, under sub-rule (3) of Rule 16 of the Export (Quality Control and Inspection) Rules, 1964.
- (10) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Tea Board for the year 1973-74 along with the statement of Accounts.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
  - (i) The Export of Footwear (Inspection) Second Amendment Rules, 1976, published in Notification No. S.O. 2129 in Gazette of India dated the 19th June, 1976.

- (ii) The Export of Inorganic Chemical (Inspection) Amendment Rules, 1976, published in Notification No. S.O. 2559 in Gazette of India dated the 10th July, 1976.
- (12) A copy of the Textiles Committee (Appeal to the Tribunal) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 296 (E) in Gazette of India dated the 19th April, 1976, under sub-section (3) of section 22 of the Textiles Committee Act, 1963.
- (13) A copy each of the following papers under sub-section (3) of section 619A of the Companies Act, 1956, read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
  - (i) Review by the Government of Tamil Nadu on the working of the Tamil Nadu Textile Corporation Limited, Madras, for the year ended 31st December, 1974.
  - (ii) Annual Report of the Tamil Nadu Textile Corporation Limited, Madras, for the year ended 31st December, 1974 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

# 4. Minutes of Committee on Private Members' Bills and Resolutions— Laid on the Table

Minutes of the Sixty-ninth and Seventieth Sittings of the Committee on Private Members' Bills and Resolutions held during the current session, were laid on the Table.

# 5. Minutes of Committee on Absence of Members-Laid on the Table

Minutes of the sitting of the Committee on Absence of Members from the Sittings of the House held on the 25th August, 1976, were laid on the Table.

# 6. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 26th August, 1976, Rajya Sabha agreed without any amendment to the Burn Company and Indian Standard Wagon Company (Nationalisation) Bill, 1976, passed by Lok Sabha on the 24th August, 1976.
- (ii) That at its sitting held on the 26th August, 1976, Rajya Sabha agreed without any amendment to the Braithwaite and Company (India) Limited (Acquisition and Transfer of Undertakings) Bill, 1976, passed by Lok Sabha on the 24th August, 1976.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Delhi Sales Tax (Amendment and

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Validation) Bill, 1976, passed by Lok Sabha on the 24th August, 1976.

#### 7. Leave of Absence

1).

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Shri P. Ganga Reddy 7th to 27th May, 1976 (Sixteenth Session)
- (2) Shri Bhagirath Bhanwar 23rd to 27th May, 1976 (Sixteenth Sesion) and 10th to 31st August, 1976 (Seventeenth Session)
- (3) Shri Mukhtiar Singh Malik 23rd to 27th May, 1976 (Sixteenth Session) and 10th to 31st August, (Seventeenth Session)
- (4) Shri A.K. Gopalan 10th to 31st August, 1976 (Seventeenth Session)
- (5) Shri Ram Dhan

  23rd to 27th May, 1976 (Sixteenth Session)
  and 10th to 31st August, 1976 (Seventeenth Session)
- (6) Shri Morarji R. Desai 23rd to 27th May, 1976 (Sixteenth Session) and 10th to 31st August, 1976 (Seventeenth Session)
- (7) Dr. Jivraj Mehta
  23rd to 27th May, 1976 (Sixteenth Session)
  and 10th to 31st August, 1976 (Seventeenth Session)
- (8) Shri Jyotirmoy Bosu

  23rd to 27th May, 1976 (Sixteenth Session)

  and 10th to 31st August, 1976 (Seventeenth Session)
- (9) Shri Phool Chand Verma . 23rd to 27th May, 1976 (Sixteenth Session) and 10th to 31st August, 1976 (Seventeenth Session)
- 23rd to 27th May, 1976 (Sixteenth Session) and 10th to 31st August, 1976 (Seventeenth Session)
  - (11) Shri Murasoli Maran

    23rd to 27th May, 1976 (Sixteenth Session)

    and 10th to 31st August, 1976 (Seventeenth Session)
  - (12) Shri Samar Guha

    23rd to 27th May, 1976 (Sixteenth Session)
    and 10th to 31st Autust, 1976 (Seventeenth Session)
- (13) Shri Gurdas Singh Badal 10th to 24th August, 1976 (Seventeenth Session)

# 8. Report of Public Accounts Committee

Shri H. N. Mukerjee presented the Two Hundred and Twenty-fourth Report of the Public Accounts Committee on paragraphs relating to Railway Operations and Expenditure included in the Report of Comptroller and Auditor General of India for the year 1972-73—Union Government (Railways).

# 9. Statement by Minister

The Minister of Agriculture and Irrigation made a statement on his talks with the Governor of Tamil Nadu, Chief Minister of Karnataka and the Ministers of Kerala regarding the use and development of Cauvery waters.

# 10. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 30th August, 1976.

# 11. Motion Regarding Sixty-fourth Report of Business Advisory Committee

Shri K. Raghu Ramaiah moved the following motion:—

"That this House do agree with the Sixty-fourth Report of the Business Advisory Committee presented to the House on the 26th August, 1976."

The motion was adopted.

#### 12. Government Bill—Passed

The Factories (Amendment) Bill, 1976, as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 26th August, 1976, continued.

The following Members took part in the debate:—

- (1) Shri Samar Mukherjee
- (2) Shri C. M. Stephen
- (3) Shri Ranen Sen

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (4) Shri Ram Singh Bhai
- (5) Sardar Swaran Singh Sokhi
- (6) Shri M. C. Daga
- (7) Shri Amarnath Vidyalankar
- (8) Shri Hari Singh
- (9) Shri Chapalendu Bhattacharyyia

Shri K. V. Raghunatha Reddy replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 45 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

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The motion that the Bill be passed was moved by Shri K. V. Raghunatha Reddy.

The motion was adopted and the Bill was passed.

### 13. Private Members' Bills-Introduced

- (1) The Constitution (Amendment) Bill, 1976 (Amendment of Seventh Schedule) by Dr. Kailas.
  - (2) The Coconut Bill. 1976 by Shri C. K. Chandrappan.

# 14. Private Member's Bill—Withdrawn

The Companies (Amendment) Bill, 1971 (Insertion of new sections 224A, 224B and 224C) by Shri Chintamani Panigrahi

Discussion on the motion for consideration of the Bill moved by Shri Chintamani Panigrahi on the 13th August, 1976, continued.

The following Members took part in the debate:—

- (1) Shri M. C. Daga
- (2) Shri Dinesh Joarder
- (3) Shri Jagannath Rao
- (4) Shri Balakrishna Venkanna Naik
- (5) Shri Hari Singh
- (6) Shri Bedabrata Barua

Shri Chintamani Panigrahi replied to the debate.

The Bill was withdrawn by leave of the House.

# 15. Private Member's Bill-Under Consideration

The Constitution (Amendment) Bill, 1975 (Amendment of articles 74 and 163) by Shri C. K. Chandrappan

The motion for consideration of the Bill was moved by Shri C. K. Chandrappan.

The following Members took part in the debate:—

- (1) Shri Balakrishna Venkanna Naik
- (2) Shri Shyama Prasanna Bhattacharyya
- (3) Shri K. Lakkappa(4) Shri C. M. Stephen
- (5) Shri Ramavatar Shastri (Speech unfinished).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 30th August, 1976).

S. L. SHAKDHER, Secretary-General.

#### LOK SABHA

#### **BULLETIN-PART I**

[Brief Record of Proceedings]

Monday August 30, 1976 Bhadra 8, 1898 (Saka)

No. 599

#### 11 A.M.

#### 1. Starred Questions

Starred Questions Nos. 262, 263 and 265—272 were orally answered. Replies to remaining questions were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1904—2063 were laid on the Table.

# 3. Question of Privilege

The Speaker informed the House that in regard to the question of privilege sought to be raised by Shri Nawal Kishore Sinha on the 23rd August, 1976 in respect of a news item published in the Current Weekly, Bombay, dated the 21st August, 1976 casting certain aspersions on the Member, the Editor, Printer and Publisher of the Weekly in his letter dated the 25th August, 1976, had explained the circumstances in which the photograph of the Member was wrongly published and expressed his regret.

The House agreed that the Editor, Printer and Publisher of the Weekly might be asked to publish his regret and correction prominently on the front page of the next issue of the Current Weekly. Thereafter, the matter might be treated as closed.

#### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A statement (Hindi and English versions) (i) correcting the reply given on the 28th April, 1975 to Unstarred Question No. 7823 by Shrimati Parvathi Krishnan regarding grant of H.R.A. and C.C.A. to the employees of Government of India Press, Coimbatore and (ii) giving reasons for delay in correcting the reply.
- (2) (i) A copy of the Madurai City Municipal Corporation Last Grade Service Rules, 1975 published in Notification No. G.O. Ms. 1916 in Tamil Nadu Government Gazette dated the 10th December, 1975, under section 432 of the Madurai City Municipal Corporation Act, 1971 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.

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- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notification.
- (3) (i) A copy of Notification No. G.O. Ms. 1197 published in Tamil Nadu Government Gazette dated the 24th September, 1975 making certain amendment to the Tamil Nadu Municipal Service Rules, 1970, under section 304 of the Tamil Nadu District Municipalities Act, 1920 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notification.
- (4) (i) A copy of the Gujarat Municipalities (President and Vice-President) Election (Amendment) Rules, 1976, published in Notification No. KP-88-76-MUN-3871-4331(76)-DH in Gujarat Government Gazette dated the 26th May, 1976 under sub-section (4) of section 277 of the Gujarat Municipalities Act, 1976 read with clause (c)(iii) of the Proclamation dated the 12th March, 1976 issued by the President in relation to the State of Gujarat.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notification.
- (5) A copy of the Sugar (Price Determination for 1975-76 production) Third Amendment Order, 1976 (Hindi and English versions) published in Notification No. G.S.R. 763(E) in Gazette of India dated the 21st August, 1976, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (6) (a) A copy each of the following Notifications under sub-section (4) of section 29 of the Tamil Nadu Agricultural Produce Markets Act, 1959 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
  - (i) G.O. Ms. 956 published in Tamil Nadu Government Gazette dated the 16th July, 1975.
  - (ii) G.O. Ms. 1003 published in Tamil Nadu Government Gazette dated the 30th July, 1975.
  - (iii) G.O. Ms. 1005 published in Tamil Nadu Government Gazette dated the 30th July, 1975.
  - (iv) Government Memo. No. 68957.A.M.I|75-2 published in Tamil Nadu Government Gazette dated the 17th September, 1975.
  - (v) G.O. Ms. 1360 published in Tamil Nadu Government Gazette dated the 24th September, 1975.
  - (vi) G.O. Ms. 1396 published in Tamil Nadu Government Gazette dated the 1st October, 1975.
  - (vii) G. O. Ms. 1473 published in Tamil Nadu Government  $\neq$  Gazette dated the 22nd October, 1975.

- (viii) G.O. Ms. 1474 published in Tamil Nadu Government Gazette dated the 22nd October, 1975.
- (ix) G.O. Ms. 1489 published in Tamil Nadu Government Gazette dated the 22nd October, 1975.
- (x) G.O. Ms. 1779 published in Tamil Nadu Government Gazette dated the 3rd December, 1975.
- (xi) G.O. Ms. 1783 published in Tamil Nadu Government Gazette dated the 10th December, 1975.
- (xii) G.O. Ms. 1830 published in Tamil Nadu Government Gazette dated the 10th December, 1975.
- (xiii) G.O. Ms. 1937 published in Tamil Nadu Government Gazette dated the 31st December, 1975.
- (xiv) G.O. Ms. 1950 published in Tamil Nadu Government Gazette dated the 31st December, 1975.
- (xv) G.O. Ms. 67 published in Tamil Nadu Government Gazette dated the 11th February, 1976.
- (xvi) Memo. No. 68960 A.M.I 75-1, published in Tamil Nadu Government Gazette dated the 18th February, 1976.
- (xvii) Memo. No. 70754 A.M.I 75-3 published in Tamil Nadu Government Gazette dated the 18th February, 1976.
- (xviii) G.O. Ms. 139 published in Tamil Nadu Government Gazette dated the 18th February, 1976.
- (xix) G.O. Ms. 346 published in Tamil Nadu Government Gazette dated the 24th March, 1976.
- (xx) G.O. Ms. 347 published in Tamil Nadu Government Gazette dated the 24th March, 1976.
- (xxi) G.O. Ms. 392 published in Tamil Nadu Government Gazette dated the 31st March, 1976.
- (xxii) G.O. Ms. 393 published in Tamil Nadu Government Gazette dated the 24th March, 1976.
- (xxiii) G.O.Ms. 394 published in Tamil Nadu Government Gazette dated the 31st March, 1976.
- (xxiv) G.O. Ms. 395 published in Tamil Nadu Government Gazette dated the 31st March, 1976.
- (xxv) G.O. Ms. 396 published in Tamil Nadu Government Gazette dated the 31st March, 1976.
- (xxvi) G.O. Ms. 397 published in Tamil Nadu Government Gazette dated the 24th March, 1976.
- (xxvii) G.O. Ms. 554 published in Tamil Nadu Government Gazette dated the 21st April, 1976.

- (xxviii) G.O. Ms. 555 published in Tamil Nadu Government Gazette dated the 21st April, 1976.
- (xxix) G.O. Ms. 556 published in Tamil Nadu Government Gazette dated the 21st April, 1976.
- (xxx) G.O. Ms. 576 published in Tamil Nadu Government Gazetti dated the 21st April, 1976.
- (xxxi) G.O. Ms. 604 published in Tamil Nadu Governmen Gazette dated the 21st April, 1976.
- (xxxii) G.O. Ms. 605 published in Tamil Nadu Governmen Gazette dated the 28th April, 1976.
- (xxxiii) G.O. Ms. 787 published in Tamil Nadu Governmen Gazette dated the 12th May, 1976.
- (xxxiv) G.O. Ms. 788 published in Tamil Nadu Governmen Gazette dated the 12th May, 1976.
- (xxxv) G.O. Ms. 789 published in Tamil Nadu Governmen Gazette dated the 12th May, 1976.
- (xxxvi) G.O. Ms. 943 published in Tamil Nadu Governmer Gazette dated the 2nd June, 1976.
- (xxxvii) G.O. Ms. 944 published in Tamil Nadu Governmen Gazette dated the 2nd June, 1976.
- (xxxviii) G.O. Ms. 1231 published in Tamil Nadu Governmen. Gazette dated the 14th July, 1976.
- (xxxix) G.O. Ms. 1232 published in Tamil Nadu Government Gazette dated the 14th July, 1976.
- (xxxx) G.O. Ms. 1250 published in Tamil Nadu Government Gazette dated the 14th July, 1976.
- (xxxxi) G.O. Ms. 1254 published in Tamil Nadu Government Gazette dated the 21st July, 1976.
- (xxxxii) G.O. Ms. 1255 published in Tamil Nadu Government Gazette dated the 14th July, 1976.
- (xxxxiii) G.O. Ms. 1259 published in Tamil Nadu Government Gazette dated the 14th July, 1976.
- (b) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi versions of the above Notifications.
- (7) A copy of the Tamil Nadu Debt Relief Act, 1976 (President's Act No. 31 of 1976) (Hindi and English versions) published in Gazette of India dated the 29th July, 1976, under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976.
- (8) A statement (Hindi and English versions) correcting the dates of two Nagaland Government Notifications laid on the Table on the 12th May, 1976 under the Nagaland Sales Tax Act, 1967.

- (9) A copy of the Consolidated Report (Hindi and English versions) on the working of the twenty-two public sector banks for the year ended 31st December, 1975.
- (10) (i) A copy of the Gujarat Agricultural Lands Ceiliug (Amendment) Rules, 1976, published in Notification No. GHM-76-M-101-J|ICH-1073-170843-J in Gujarat Government Gazette dated the 31st March, 1976 under sub-section (4) of section 53 of the Gujarat Agricultural Lands Ceiling Act, 1960 read with clause (c)(iii) of the Proclamation dated the 12th March, 1976 issued by the President in relation to the State of Gujarat, together with an explanatory note.
  - (ii) A statement showing reasons for delay in laying the above Notification.
  - (iii) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the Notification.
  - (11) A copy of Notification No. G.O. Ms. 1293 published in Tamil Nadu Government Gazette dated the 14th July, 1976 making certain amendment to the Tamil Nadu Occupants of Kudiyiruppu (Preparation of Record of Kudiyiruppu) Rules, 1973, under sub-section (4) of section 14 of the Tamil Nadu Occupants of Kudiyiruppu (Protection from Eviction) Act, 1961 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu together with an explanatory note.
- (12) A copy of Notification No. G.O. Ms. 1448 published in Tamil Nadu Government Gazette dated the 28th July, 1976 making certain amendment to the Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Rules, 1962 under sub-section (2) of section 112 of the Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Act, 1961 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu together with an explanatory note.
- (13) (a) A copy each of the following Notifications under sub-section (5) of section 60 of the Gudalur Janman Estates (Abolition and Conversion into Ryotwari) Act, 1969 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
  - (i) G.O. Ms. 1115 published in Tamil Nadu Government Gazette dated the 1st October, 1975.
  - (ii) G.O. Ms. 1258 published in Tamil Nadu Government Gazette dated the 12th November, 1975.
  - (b) Two statements showing reasons for delay in laying the above Notifications.

- (14) (i) A copy of Memo. No. 6772 VIII-2 76-2 published in Tamil Nadu Government Gazette dated the 5th May, 1976 making certain amendment to Notification No. II-1 No. 1061 of 1965 dated the 12th March, 1965 issued under the Tamil Nadu Inam Estates (Abolition and Conversion into Ryotwari) Act, 1963 read with clause (c) (iv) of the Proclamation with clause (c) (iv) of the Procklamation dated the 31st Jantion to the State of Tamil Nadu.
  - (ii) A statement showing reasons for delay in laying the above Notification.
- (15) (i) A copy of Notification No. G.O. Ms. 634 published in Tamil Nadu Government Gazette dated the 14th April, 1976 making certain amendment to Notification No. II-1 No. 3987 (b) of 1971 dated the 7th September, 1971 issued under the Tamil Nadu Agricultural Lands Record of Tenancy Rights Act, 1969 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu together with an explanatory note.
  - (ii) A statement showing reasons for delay in laying the above Notification.
  - (b) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi versions of the Notifications mentioned at (11), (12), (13), (14), and (15).
- (16) (i) A copy of the Annual Accounts (Hindi and English versions) of the Tamil Nadu Warehousing Corporation, Madras for the year 1972-73 together with the Audit Report thereon, under sub-section (11) of section 31 of the Warehousing Corporations Act, 1962 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
  - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.
- (17) A copy of the Indian Telegraph (Seventh Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 933 in Gazette of India dated the 26th June, 1976 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (18) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) The Delhi, Meerut and Bulandshahr (Milk and Milk Product) Control Order, 1975, published in Notification No. S.O. 200(E) in Gazette of India dated the 6th May, 1975.
  - (ii) The Fertiliser (Control) Seventh Amendment Order, 1976, published in Notification No. G.S.R. 759(E) in Gazette of India dated the 9th August, 1976.

- (19) A statement (Hindi and English versions) indicating the names of new rail links restorations for which the amount of rupees one hundred crores allotted by the Planning Commission for the construction of new railway lines will be utilised in pursuance of the directions given by the Speaker on the 24th August, 1976 during supplementaries on Starred Question No. 190.
- (20) (a) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 23 of the Institutes of Technology Act, 1961:—
  - (i) Certified Accounts of the Indian Institute of Technology, Kanpur, for the year 1973-74 along with the Audit Report thereon.
  - (ii) Certified Accounts of the Indian Institute of Technology, Madras, for the year 1974-75 along with the Audit Report thereon.
  - (b) Two statements (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi versions of the above documents.

### 5. Financial Committees (1975-76)—A Review—Laid on the Table

Secretary-General laid on the Table a copy of 'Financial Committees (1975-76)—A Review' (Hindi and English versions).

# 6. Reports of Public Accounts Committee

Shri H. N. Mukerjee presented the following Reports of the Public Accounts Committee:—

- (i) Two Hundred and Twenty-fifth Report on Paragraph 9 of the Report of the Comptroller and Auditor General of India for the year 1972-73, Union Government (Railways), relating to Diesel Locomotive Works, Varanasi [Ministry of Railways (Railway Board)].
- (ii) Two Hundred and Twenty-sixth Report on Paragraph relating to Wealth Tax included in Chapter IV of the Report of the Comtroller and Auditor General of India for the years 1971 72 and 1972-73, Union Government (Civil), Revenue Receipts, Volume II, Direct Taxes (Department of Revenue and Banking).
- (iii) Two Hundred and Twenty-eighth Report on Action Taken by by Government on the recommendations contained in the Hundred and Seventieth Report on Crash Scheme on Rural Employment (Ministry of Agriculture and Irrigation—Department of Rural Development).

# 7. Report of Committee on Papers Laid on the Table

Shri Nathuram Mirdha presented the Third Report of the Committee on Papers laid on the Table.

# 8. Report of Joint Committee on Offices of Profit

Shri S. B. P. Pattabhi Rama Rao presented the Nineteenth Report of the Joint Committee on Offices of Profit.

# 9. Motion Regarding Report of Joint Committee-Extension of Time

Dr. Henry Austin moved the following motion:-

"That this House do further extend up to the last day of the next session, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India."

The motion was adopted.

#### 10. Government Bills-Passed

(i) The Constitution (Forty-third Amendment) Bill, 1976

The motion for consideration of the Bill was moved by Shri Om Mehta.

The following Members took part in the debate:—

- (1) Sardar Swaran Singh Sokhi
- (2) Shri S. M. Banerjee
- (3) Shri M. C. Daga
- (4) Shri Dinesh Joarder
- (5) Shri Jagannath Rao
- (6) Shri K. Mayathevar
- (7) Shri B. R. Shukla
- (8) Shri R. R. Sharma

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (9) Shri Hari Singh
- (10) Shri Balakrishna Venkanna Naik

Shri Om Mehta replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes 294; Noes 3. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause-by-clause consideration was then taken up.

On the motion for adoption of Clause 2, the House divided, Ayes 298; Noes Nil.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two thirds of the Members present and voting.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted

The motion that the Bill, as amended, be passed was moved by Shri Om Mehta.

The following Members took part in the debate:—

- (1) Shri P. G. Mavalankar
- (2) Shri Om Mehta.

On the motion the House divided, Ayes 308; Noes Nil.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. The Bill, as amended, was passed by the required majority.

(ii) The Fifth Schedule to the Constitution (Amendment) Bill, 1976

The motion for consideration of the Bill was moved by Shri Om Mehta.

The following Members took part in the debate:—

- (1) Shri D. Deb
- (2) Shri Dharnidhar Basumatari
- (3) Shri K. M. "Madhukar"
- (4) Shri Subodh Hansda
- (5) Shri Jagannath Rao
- (6) Shri Ramsahai Pandey
- (7) Shri P. Venkatasubbaiah
- (8) Shri M. C. Daga
- (9) Shri Giridhar Gomango
- (10) Sardar Swaran Singh Sokhi
- (11) Shri Chapalendu Bhattacharyyia
- (12) Shri Chandrika Prasad
- (13) Shri M. G. Uikey
- (14) Shri Balakrishna Venkanna Naik

Shri Om Mehta replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Om Mehta.

The motion was adopted and the Bill was passed.

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# 11. Government Bill-Under Consideration

The Kerala Legislative Assembly (Extension of Duration) Second Amendment Bill, 1976

The motion for consideration of the Bill was moved by Dr. V. A. Seyid Muhammad.

The following Members took part in the debate:—

- (1) Shri Samar Mukherjee
- (2) Dr. Henry Austin
- (3) Shri C. K. Chandrappan

The discussion was not concluded.

#### 6.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 31st August 1976)

S. L. SHAKDHER, Secretary-General.

#### LOK SABHA

# BULLETIN—PART I

# [Brief Record of Proceedings]

Tuesday, August 31, 1976 Bhadra 9, 1898 (Saka)

#### No. 600

#### 11 A.M.

7

#### 1. Obituary Reference

The Speaker made a reference to the passing away of Kazi Nazrul Islam.

Thereafter, Members stood in silence for a short while as a mark of respect.

#### 2. Starred Questions

Starred Questions Nos. 282, 283, 285—290, 292 and 293 were orally answered. Replies to remaining questions were laid on the Table.

#### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 2064—2183 were laid on the Table.

# 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (a) A copy each of the following Notifications under sub-section (4) of section 119 of the Tamil Nadu Cooperative Societies Act, 1961 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
  - (i) G.O. Ms. 340 published in Tamil Nadu Government Gazette dated the 2nd June, 1976 making certain amendment to the Tamil Nadu Co-operative Societies Rules, 1963.
  - (ii) G.O. Ms. 342 published in Tamil Nadu Government Gazette dated the 2nd June, 1976 making certain amendment to the Tamil Nadu Co-operative Societies Rules, 1963.
- (b) A statement (Hindi and English versions) explaining reasons for not laying the Hindi versions of the above Notifications.
- (2) (i) A copy of Notification No. G.O. Ms. 316 published in Tamil Nadu Government Gazette dated the 12th May, 1976 making certain amendment to the Tamil Nadu Weights and Measures (Enforcement) Rules, 1967, under section 43 of the Tamil

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- Nadu Weights and Measures (Enforcement) Act, 1958 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notification.
- (iii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (3) (a) A copy each of the following Notifications under sub-section (4) of section 29 of the Tamil Nadu Agricultural Produce Markets Act, 1959 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
  - (i) G.O. Ms. 435 published in Tamil Nadu Government Gazett dated the 7th April, 1976.
  - (ii) G.O. Ms. 632 published in Tamil Nadu Government Gazette dated the 28th April, 1976.
  - (iii) G.O. Ms. 1215 published in Tamil Nadu Government Gazette dated the 7th July, 1976 making certain amendment to the Tamil Nadu Agricultural Produce Markets Rules, 1962.
- (b) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi versions of the above Notifications.
- (4) A copy of the Supreme Court Judges (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 634 in Gazette of India dated the 8th May, 1976, under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of Service) Act, 1958.
- (5) A copy of the Report (Hindi version) on the General Elections to the Legislative Assemblies of Manipur, Nagaland, Orissa, Pondicherry and Uttar Pradesh in 1974, Gujarat in 1975 and the Presidential and Vice-Presidential Elections, 1974—Narrative.
- (6) (i) A copy of the Tamil Nadu Court Fees (Fixation of Remuneration for Licenced Stamp Vendors) Rules, 1976 (Hindi and English versions) published in Notification No. S.R.O. C-6(a)|76 in Tamil Nadu Government Gazette dated the 17th March, 1976, under section 81 of the Tamil Nadu Court Fees and Suits Valuation Act, 1955 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (7) (a) A copy each of the following Notifications under sub-section (3) of section 8 of the Hindu Marriage Act, 1955 read with clause (c)(iv) of the Proclamation dated the 31st January,

- 1976 issued by the President in relation to the State of Tamil Nadu:—
- (i) G.O. Ms. 367 published in Tamil Nadu Government Gazette dated the 7th January, 1976 making certain amendment to the Tamil Nadu Hindu Marriage (Registration) Rules, 1967.
- (ii) G.O. Ms. 934 published in Tamil Nadu Government Gazette dated the 19th May, 1976 making certain amendments to the Tamil Nadu Hindu Marriage (Registration) Rules, 1967.
- (b) Two statements (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (c) Two statements (Hindi and English versions) explaining the reasons for not laying Hindi versions of the above Notifications.
- (8) (i) A copy of Notification No. GH|K|40|BPT|Rules|23294|E published in Gujarat Government Gazette dated the 30th July, 1976 under sub-section (4) of section 84 of the Bonibay Public Trusts Act, 1950 read with clause (c)(iii) of the Proclamation dated the 12th March, 1976 issued by the President in relation to the State of Gujarat.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notification.
- (9) A copy each of the following Notifications under sub-section (3) of section 116 of the Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
  - (i) G.O. Ms. 784 published in Tamil Nadu Government Gazette dated the 7th July, 1976 making certain amendments to the Religious Institutions (Custody, Investments and Lending or Borrowing of Moneys) Rules, 1963.
  - (ii) G.O. Ms. 785 published in Tamil Nadu Government Gazette dated the 23rd June, 1976 making certain amendments to the Grant of Travelling Allowance to Trustees of Religious Institutions Rules, 1961.
- (iii) G.O. Ms. 886 (Hindi and English versions) published in Tamil Nadu Government Gazette dated the 7th July, 1976.
- (10) Two statements (Hindi and English versions) explaining the reasons for not laying Hindi versions of the Notifications mentioned at (i) and (ii) above.
- (11) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) Notification Nos. 236|76 to 239|76 [G.S.R. 771(E) to 774(E)] published in Gazette of India dated the 30th August, 1976 together with an explanatory memorandum.

- (ii) Notification Nos. 241 76 [G.S.R. 776(E)] and 242 76 [G.S.R. 777(E)] published in Gazette of India dated the 30th August, 1976 together with an explanatory memorandum.
- (12) A copy of the Central Excise (Twenty-first Amendment)
  Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1211 in Gazette of India dated the 14th
  August, 1976, under section 38 of the Central Excises and
  Salt Act, 1944.
- (13) A copy of Notification No. G.S.R. 1180 (Hindi and English versions) published in Gazette of India dated the 7th August, 1976 making certain amendment to the Agricultural Refinance Corporation General Regulations, 1963, under sub-section (5) of section 46 of the Agricultural Refinance and Development Corporation Act, 1963.
- (14) (i) A copy of Notification No. G.O. Ms. 1567 (Hindi and English versions) published in Tamil Nadu Government Gazette dated the 21st January, 1976, under sub-section (4) of section 63 of the Tamil Nadu Chit Funds Act, 1961 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
  - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (15) A copy of the Insecticides (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 474(E) in Gazette of India dated the 24th July, 1976, under sub-section (3) of section 36 of the Insecticides Act, 1968.
- (16) A copy of Notification No. G.O. Ms. 845 published in Tamil Nadu Government Gazette dated the 14th July, 1976 making certain amendments to the Gudalur Janmam Estates (Abolition and Conversion into Ryotwari) Rules, 1974, under subsection (5) of section 60 of the Gudalur Janmam Estates (Abolition and Conversion into Ryotwari) Act, 1969 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
- (17) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
  - (i) Annual Accounts of the Cochin Port Trust for the year 1972-73 and the Audit Report thereon.
  - (ii) Annual Accounts of the Visakhapatnam Port Trust for the year 1974-75 and the Audit Report thereon.

- (18) A copy each of the following papers\* (Hindi versions):—
  - (i) Report (1975) of the Tariff Commission on the price structure of Synthetic Rubber.
  - (ii) Government Resolution No. N-18011|2|75-PC. I dated the 18th March, 1976 notifying Government's decisions on the above Report.
  - (iii) A statement showing reasons as to why the documents mentioned above could not be laid on the Table within the prescribed period.
- (19) (i) A copy of the Annual Report of the Indian Institute of Technology, Bombay, for the year 1975-76.
  - (ii) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the above Report.
- (20) A copy of the Annual Report (Hindi and English versions) of the National Institute for Training in Industrial Engineering, Bombay, for the year 1975-76.
- (21) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Fifth Lok Sabha:—
  - (i) Statement No. XXV—Tenth Session, 1974.
  - (ii) Statement No. XVII—Twelfth Session, 1974.
  - (iii) Statement No. XXI—Thirteenth Session, 1975.
  - (iv) Statement No. V-Fifteenth Session, 1976.
  - (v) Statement No. IV—Sixteenth Session, 1976.
  - (vi) Statement No. I—Seventeenth Session, 1976.
- (22) (a) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
  - (i) G.O. Ms. 2315 published in Tamil Nadu Government Gazette dated the 18th December, 1975 making certain amendment to the Tamil Nadu Motor Vehicles Rules, 1940.
  - (ii) G.O. Ms. 88 published in Tamil Nadu Government Gazette dated the 18th February, 1976 making certain amendments to the Tamil Nadu Motor Vehicles Rules, 1940.
  - (iii) G.O. Ms. 603 published in Tamil Nadu Government Gazette dated the 31st March, 1976 making certain amendments to the Tamil Nadu Motor Vehicles Rules, 1940.

<sup>\*</sup>English versions were laid on the Table on the 30th March, 1976.

- (iv) G.O. Ms. 1677 published in Tamil Nadu Government Gazette dated the 22nd October, 1975 making certain amendment to the Tamil Nadu Motor Vehicles Rules, 1940.
- (v) G.O. Ms. 57, published in Tamil Nadu Government Gazette dated the 10th January, 1976 making certain amendments to the Tamil Nadu Motor Vehicles Rules, 1940.
- (b) Two statements (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (23) (a) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Central Road Transport Corporation Limited, Calcutta, for the year 1974-75.
  - (ii) Annual Report of the Central Road Transport Corporation Limited, Calcutta, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above documents.

# 5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 30th August, 1976, Rajya Sabha agreed without any amendment to the Laxmirattan and Atherton West Cotton Mills (Taking Over of Management) Bill, 1976, passed by Lok Sabha on the 25th August, 1976.
- (ii) That at its sitting held on the 30th August, 1976, Rajya Sabha agreed without any amendment to the Metal Corporation (Nationalisation and Miscellaneous Provisions) Bill, 1976, passed by Lok Sabha on the 25th August, 1976.
- (iii) That at its sitting held on the 26th August, 1976, Rajya Sabha passed the Code of Criminal Procedure (Amendment) Bill, 1976.
- (iv) That at its sitting held on the 30th August, 1976, Rajya Sabha agreed without any amendment to the Labour Provident Fund Laws (Amendment) Bill, 1976, passed by Lok Sabha on the 26th August, 1976.
- (v) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Dhoties (Additional Excise Duty) Repeal Bill, 1976, passed by Lok Sabha on the 25th August, 1976.

# 6. Bill Passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the Code of Criminal Procedure (Amendment) Bill, 1976, as passed by Rajya Sabha.

# 7. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes—Laid on the Table

Shri Nihar Laskar laid on the Table the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) Report of Study Tour of Study Group I on its visit to Bangalore, Mysore and Madurai during June-July, 1976.
- (2) Report of Study Tour of Study Group II on its visit to Bombay Ahmedabad and Jaipur during July, 1976.
- (3) Report of Study Tour of Study Group III on its visit to Madras, Pondicherry, Trivandrum and Kanyakumari during July, 1976.
- (4) Report of the Committee on its visit to certain DDA Resettlement Colonies and a village in the Union territory of Delhi in June, 1976.

# 8. Reports of Public Accounts Committee

Shri H. N. Mukerjee presented the following Reports of the Public Accounts Committee:—

- (i) Two Hundred and Twenty-seventh Report on Excesses Over Voted Grants and Charged Appropriations disclosed in the Appropriation Accounts for the year 1974-75 and action taken by Government on the recommendations of the Committee contained in their Hundred and eightieth Report on Excesses Over Voted Grants and Charged Appropriations for the year 1973-74.
- (ii) Two Hundred and thirtieth Report on Paragraph 36 of the Report of the Comptroller and Auditor General of India for the year 1973-74—Union Government (Civil)—relating to Expansion of Mormugao Port (Ministry of Shipping and Transport).

# 9. Reports of Committee of Privileges

Shri N. K. P. Salve presented the Ninetcenth and Twentieth Reports of the Committee of Privileges.

# 10. Report of Committee on Absence of Members

Shri N. R. Vekaria presented the Thirtieth Report of the Committee on Absence of Members from the Sittings of the House.

[P.T.O.

# 11. Minutes of Committee on Absence of Members-Laid on the Table

Minutes of the sitting of the Committee on Absence of Members from the Sittings of the House held on the 30th August, 1976 were laid on the Table.

#### 12. Government Bill-Introduced

The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1976.

The motion for leave to introduce the Bill moved by Shri K. Raghu Ramaiah was opposed. The motion was adopted and the Bill was introduced.

#### 13. Government Bills—Passed

(i) The Kerala Legislative Assembly (Extension of Duration) Second Amendment Bill, 1976

Discussion on the motion for consideration of the Bill moved on the 30th August, 1976, continued.

The following Members took part in the debate:—

- (1) Shri B. R. Shukla
- (2) Shri N. Sreekantan Nair
- (3) Shri G. Viswanathan
- (4) Shri C. H. Mohamed Koya

Dr. V. A. Seyid Muhammad replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. V. A. Seyid Muhammad.

The motion was adopted and the Bill was passed.

(ii) The Central Sales Tax (Amendment) Bill, 1976

The motion for consideration of the Bill was moved by Shri Pranab Kumar Mukherjee.

The following Members took part in the debate:-

- (1) Shri C. H. Mohamed Koya
- (Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)
  - (2) Shri C. M. Stephen
  - (3) Shri Dinesh Joarder
  - (4) Shri Hari Singh
  - (5) Shri D. K. Panda
  - (6) Pandit D. N. Tiwary

- (7) Shri N. Sreekantan Nair
- (8) Sardar Swaran Singh Sokhi
- (9) Shri Y. S. Mahajan
- (10) Shri Raja Kulkarni
- (11) Shri Vayalar Ravi
- (12) Shri K. P. Unnikrishnan
- (13) Dr. Kailas
- (14) Shri Shivaji Rao S. Deshmukh
- (15) Dr. Henry Austin
- (16) Shri M. C. Daga
- (17) Shri Vasant Sathe
- (18) Shri Somnath Chatterjee

Shri Pranab Kumar Mukherjee replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clauses 7 and 8 were adopted, as amended.

Clause 9 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Pranab Kumar Mukherjee.

The motion was adopted and the Bill, as amended, was passed.

#### 14. Statutory Resolution-Under Consideration

Shri K. Brahmananda Reddy moved the following Resolution:—

"That this House approves the continuance in force of the Proclamation issued by the President on the 12th March, 1976, under article 356 of the Constitution, in relation to the State of Gujarat, for a further period of six months with effect from the 24th September, 1976."

The following Members took part in the debate:—

- (1) Shri Krishna Chandra Halder
- (2) Shri Natwarlal Patel (Speech unfinished).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 1st September, 1976.)

S. L. SHAKDHER,

Secretary-General.

t :

#### LOK SABHA

#### BULLETIN-PART I

# [Brief Record of Proceedings]

Wednesday, September 1, 1976 Bhadra 10, 1898 (Saka)

No. 601

#### 11 A.M.

# 1. Obituary Reference

The Speaker made a reference to the passing away of Shri H. V. Koujalgi, who was a Member of Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

# 2. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976:—
  - (i) The Urban Land (Ceiling and Regulation) Third Amendment Rules, 1976, published in Notification No. G.S.R. 1049 in Gazette of India dated the 17th July, 1976 together with an explanatory memorandum.
  - (ii) The Urban Land (Ceiling and Regulation) Fourth Amendment Rules, 1976, published in Notification No. G.S.R. 1107 in Gazette of India dated the 24th July, 1976 together with an explanatory memorandum.
- (2) (i) A copy of the Tamil Nadu Urban Land (Ceiling and Regulation) Act, 1976 (President's Act No. 34 of 1976) published in Gazette of India dated the 3rd August, 1976, under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976.
- (ii) An explanatory statement (Hindi and English versions) on the above Act indicating *inter-alia* the reasons for not laying the Hindi version.

IP.T.O.

- (3) A copy of the Petroleum Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 479(E) in Gazette of India dated the 26th July, 1976 issued under sections 4, 5, 14, 21, 22 and sub-section (1) of section 29 of the Petroleum Act, 1934 together with an explanatory note.
- (4) A copy of the Annual Report (Hindi and English versions) of the Development Council for Leather and Leather Goods Industries for the year 1973-74, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Police Service (Fixation of Cadre Strength) Twelfth Amendment Regulations, 1976, published in Notification No. G.S.R. 765(E) in Gazette of India dated the 25th August, 1976.
- (ii) The Indian Police Service (Pay) Thirteenth Amendment Rules, 1976, published in Notification No. G.S.R. 766(E) in Gazette of India dated the 25th August, 1976.
- (6) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
  - (i) G.S.R. 767(E) published in Gazette of India dated the 26th August, 1976 and G.S.R. 1266 published in Gazette of India dated the 28th August, 1976 together with an explanatory memorandum.
  - (ii) G.S.R. 1265 published in Gazette of India dated the 28th August, 1976 together with an explanatory memorandum.
- (7) A statement (Hindi and English versions) showing the decisions of Government on the Report of the Central Excise (Self Removal Procedure) Review Committee.
- (8) (i) A copy of the \*Hindi version of the Tamil Nadu Contract Labour (Regulation and Abolition) Rules, 1975 published in Notification No. G.O. Ms 973 in Tamil Nadu Government Gazette dated the 31st December, 1975, under sub-section (3) of section 35 of the Contract Labour (Regulation and Abolition) Act, 1970 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notification along with the English version.

<sup>\*</sup>English version of the Notification was laid on the Table on the 26th August, 1976.

- (9) (i) A copy of Notification No. G.O. Ms. 1400 published in Tamil Nadu Government Gazette dated the 31st December, 1975 issued under section 67 read with section 63 of the Tamil Nadu Estates (Abolition and Conversion into Ryotwari) Act, 1948 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
- (ii) A statement showing reasons for delay in laying the above Notification.
- (iii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notification.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Export Corporation Limited, Ahmedabad for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (3) of section 619A of the Companies Act, 1956 read with clause (c) (iii) of the Proclamation dated the 12th March, 1976 issued by the President in relation to the State of Gujarat.
  - (ii) A statement (Hindi and English versions) explaining why a review by the Government on the above report is not being laid on the Table.
- (11) A copy of the Tea (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1162 in Gazette of India dated the 7th August, 1976, under subsection (3) of section 49 of the Tea Act, 1953.
- (12) A copy of the Certified Accounts (Hindi and English versions) of the Cardamom Board, Ernakulam, for the years 1973-74 and 1974-75 and the Audit Reports thereon, under sub-section (4) of section 19 of the Cardamom Act, 1965.
- (13) A copy each of the following papers (Hindi versions) under sub-section (3) of section 619A of the Companies Act, 1956 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
  - (i) Review by the Government of Tamil Nadu on the working of the Tamil Nadu Handicrafts Development Corporation Limited, Madras for the year ended 31st March, 1974.
  - (ii) Annual Report of the Tamil Nadu Handicrafts Development Corporation Limited, Madras, for the year ended 31st March, 1974 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

# 3. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 6) Bill, 1976, passed by Lok Sabha on the 26th August, 1976.

#### 4. Assent to Bills

Secretary-General laid on the Table following seven Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The President's Pension (Amendment) Bill, 1976.
- (2) The Territorial Waters, Continental Shelf, Exclusive Economic Zone and other Maritime Zones Bill, 1976.
- (3) The Contingency Fund of India (Amendment) Bill, 1976.
- (4) The Antiquities and Art Treasures (Amendment) Bill, 1976.
- (5) The Appropriation (No. 5) Bill, 1976.
- (6) The Tamil Nadu Appropriation (No. 3) Bill, 1976.
- (7) The Pondicherry Appropriation (No. 3) Bill, 1976.

#### 5. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

(1) Shri Sakti Kumar Sarkar	 10th August	to 1st S	eptember,
	1976. (Seve	nteenth	Session).

- (2) Shri M. K. Krishnan ... 10th August to 1st September, 1976 (Seventeenth Session).
- (3) Shri Madhu Dandavate

  23rd to 27th May, 1976 (Sixteenth Session) and 10th August to 1st September, 1976. (Seventeenth Session).

#### 6. Report of Public Accounts Committee

Shri H. N. Mukerjee presented the Two Hundred and Twenty-ninth Report of the Public Accounts Committee on paragraphs 7 and 20 of the Report of the Comptroller and Auditor General of India for the year 1972-73—Union Government (Defence Services) relating to Procurement of Furnaces and Disposal of Empty cartridge Cases.

# 7. Report of Committee on Petitions

Shri Bibhuti Mishra presented the Thirty-third Report of the Committee on Petitions.

# 8. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding fixation of sitting of Lok Sabha on Thursday, the 2nd September, 1976 for transaction of Government business.

The House agreed.

#### 9. Government Bills-Introduced

- (1) The Delhi Milk Corporation Bill, 1976.
- (2) The Constitution (Forty-fourth Amendment) Bill, 1976.

The motion for leave to introduce the Constitution (Forty-fourth Amendment) Bill, 1976 moved by Shri H. R. Kokhale was opposed. The motion was adopted and the Bill was introduced.

#### 10. Government Bill-Passed

The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1976.

The motion for consideration of the Bill was moved by Shri K. Raghu Ramaiah.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Ramavatar Shastri.

The following Members took part in the debate:—

- (1) Shri Indrajit Gupta
- (2) Shri Shibban Lal Saksena
- (3) Shri P. G. Mavalankar
- (4) Shri Jambuwant Dhote
- (5) Shri Ramavatar Shastri

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

(6) Shri Ebrahim Sulaiman Sait

Shri K. Raghu Ramaiah replied to the debate.

The amendment moved was withdrawn by leave of the House.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted, as amended.

Clauses 5 and 6 were adopted.

On amendment No. 32 to Clause 7 moved by Shri Indrajit Gupta, the House divided, Ayes 17; Noes 171. The amendment was accordingly negatived.

Three amendments to Clause 7 were adopted.

Clause 7 was adopted, as amended.

Clause 8 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri K. Raghu Ramaiah.

The motion was adopted and the Bill, as amended, was passed.

IP.T.O.

# 11. Statutory Resolutions—Adopted

- (i) Discussion on the following Resolution moved on the 31st August, 1976, continued:—
  - "That this House approves the continuance in force of the Proclamation issued by the President on the 12th March, 1976, under article 356 of the Constitution, in relation to the State of Gujarat, for a further period of six months with effect from the 24th September, 1976."

The following Members took part in the debate:-

- (1) Shri Natwarlal Patel
- (2) Shri Bhogendra Jha
- (3) Shri Hari Singh
- (4) Shri Jambuwant Dhote
- (5) Shri Arvind M. Patel
- (6) Shri P. G. Mavalankar
- (7) Shri M. C. Daga
- (8) Shri Popatlal M. Joshi
- (9) Maulana Ishaque Sambhali
- (10) Shri Balakrishna Venkanna Naik
- (11) Shri K. Mayathevar
- (12) Dr. Rudra Pratap Singh

Shri K. Brahmananda Reddy replied to the debate

On the Resolution the House divided, Ayes 125; Noes 4. The Resolution was accordingly adopted.

(ii) Shri Shah Nawaz Khan moved the following Resolution:—

"That this House concurs with the proposal of the Government of Tamil Nadu to increase, under sub-section (2) of section 6 of the Tamil Nadu Cooperative Land Development Banks Act, 1934 (Tamil Nadu Act X of 1934), the maximum amount of the guarantee given by that Government in respect of the debentures issued by the Tamil Nadu Co-operative State Land Development Bank Limited, upto a total value of Rs. 250|- crores (Rupees Two hundred and fifty crores only) exclusive of such debentures as the Bank may, from time to time, redeem, such debentures being issued for periods of not exceeding in any case, 25 years from the date of issue and bearing interest at a rate not exceeding the rate of interest approved by the Reserve Bank of India for each series of debentures."

The Resolution was adopted.

# 12. Government Bill-Under Consideration

The Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1976

The motion for consideration of the Bill was moved by Shri K. Brahmananda Reddy.

An amendment for reference of the Bill to a Joint Committee was moved by Shri Kartik Oraon.

Shri Jharkhande Rai took part in the debate. His speech was not concluded.

The discussion on the Bill was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 2nd September, 1976).

S. L. SHAKDHER, Secretary-General.

#### LOK SABHA

#### BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, September 2, 1976 Bhadra 11, 1898 (Saka)

#### No. 602

11.01 A.M.

# 1. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the 'Addendum' (Hindi and English versions) to the Annual Report\*\* of the Indian Council of Agricultural Research, New Delhi, for the year 1972-73.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 1974-75 together with Audited Accounts.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (3) (a) A copy of the following Reports (Hindi and English versions) under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951:—
  - (i) Annual Report of the Development Council for Paper, Pulp and Allied Industries for the year 1973-74.
  - (ii) Annual Report of the Development Council for Paper, Pulp and Allied Industries for the year 1974-75.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above Reports.

# 2. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

(i) That at its sitting held on the 1st September, 1976, Rajya Sabha passed, in accordance with the provisions of article 368 of the

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<sup>\*\*</sup>The Report was laid on the Table on the 5th April, 1976.

Constitution of India, without any amendment,, the Constitution (Forty-third Amendment) Bill, 1976, passed by Lok Sabha on the 30th August, 1976.

- (ii) That at its sitting held on the 1st September, 1976, Rajya Sabharagreed without any amendment to the Fifth Schedule to the Constitution (Amendment) Bill, 1976, passed by Lok Sabha on the 30th August, 1976.
- (iii) That at its sitting held on the 1st September, 1976, Rajya Sabha agreed without any amendment to the Kerala Legislative Assembly (Extension of Duration) Second Amendment Bill, 1976, passed by Lok Sabha on the 31st August, 1976.

#### 3. Motions

(i) Shri Dinen Bhattacharya moved the following motion:—

"That this House do consider the Seventeenth Report of the Committee of Privileges presented to the House on the 27th January, 1976."

The motion was adopted.

\*(ii) Shri Dinen Bhattacharya moved the following motion:—

"That this House agrees with the findings and recommendations contained in the Seventeenth Report of the Committee of Privileges presented to the House on the 27th January, 1976, and resolves that Shri Krishna Kanta Dutta be sentenced to imprisonment till the prorogation of the Lok Sabha for the breach of privilege and contempt of the House committed by him."

\*(iii) Shri K. Raghu Ramaiah moved the following motion:—

"That having considered the Seventeenth Report of the Committee of Privileges, this House resolves that with reference to para 50 of the Report, the matter be dropped."

The following Members took part in the combined debate on the two motions:—

- (1) Shri K. Hanumanthaiya
- (2) Shri S. M. Banerjee
- (3) Shri B. K. Daschowdhury
- (4) Shri H. N. Mukerjee
- (5) Shri Dinesh Chandra Goswami
- (6) Shri Shibban Lal Saksena
- (7) Shri C. M. Stephen

Shri K. Raghu Ramaiah replied to the debate.

<sup>\*</sup>Discussed together.

The following substitute motion moved by Shri K. Raghu Ramaiah was adopted:-

> "That this House agrees with the Seventeenth Report of the Committee of Privileges presented to the House on the 27th January, 1976 that Shri Krishna Kanta Dutta has committed a breach of privilege and contempt of the House but resolves not to pursue the matter further."

#### 4. Government Bills-Passed

(i) The Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1976

Discussion on the motion for consideration of the Bill and the amendment thereto moved on the 1st September, 1976, continued.

The following Members took part in the debate:—

- (1) Shri Jharkhande Rai
- (2) Shrimati Maya Ray
- (3) Shri D. Deb
- (4) Shri Kartik Oraon

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

- (5) Shri N. E. Horo
- (6) Shri Dharnidhar Basumatari
- (7) Shri Ram Hedaoo
- (8) Shri Chandra Shailani
- (9) Shri K. Hanumanthaiya
- (10) Shri A. K. Kisku
- (11) Shri B. K. Daschowdhury
- (12) Shri S. M. Siddayya
- (13) Shri Ram Bhagat Paswan
- (14) Shri K. M. "Madhukar" (15) Shri R. N. Barman
- (16) Shri Chandrika Prasad
- (17) Shri Ramji Ram
- (18) Shri G. Y. Krishnan (19) Shri Nathu Ram Ahirwar
- (20) Shri Subodh Hansda
- (21) Shri Anadi Charan Das
- (22) Shri M. G. Uikey
- (23) Shri K. Pradhani
- (24) Shri T., Sohan Lal

Shri K. Brahmananda Reddy replied to the debate.

The amendment for reference of the Bill to a Joint Committee moved by Shri Kartik Oraon was withdrawn by leave of the House.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clauses 3 to 5 were adopted.

Clause 6 was adopted, as amended.

Clause 7 was adopted.

Clauses 8 and 9 were adopted, as amended.

Clause 10 was adopted.

The First and Second Schedules were adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri K. Brahmananda Reddy.

The following Members took part in the debate:—

- (1) Shri Ramavatar Shastri
- (2) Shri Jambuwant Dhote
- (3) Shri Shibban Lal Saksena
- (4) Shri Bibhuti Mishra
- (5) Shri Paripoornanand Painuli
- (6) Sardar Swaran Singh Sokhi
- (7) Shri K. Brahmananda Reddy

The motion was adopted and the Bill, as amended, was passed.

(ii) The Untouchability (Offences) Amendment and Miscellaneous Provision Bill, 1972, as reported by Joint Committee

Consideration of the motion for consideration of the Bill as reported by the Joint Committee moved on the 6th May, 1975, was resumed.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 11 were adopted.

Clauses 12 and 13 were adopted, as amended.

Clauses 14 to 16 were adopted.

Clauses 17 to 20 were adopted, as amended.

Clause 21 was adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Om Mehta.

The motion was adopted and the Bill, as amended, was passed.

# (iii) The Advocates (Amendment) Bill, 1976

The motion for consideration of the Bill was moved by Dr. V. A. Seyid Muhammad.

The following Members took part in the debate:—

- (1) Shri M. C. Daga
- (2) Shri Ramavatar Shastri
- (3) Shri Shibban Lal Saksena
- (4) Shri K. Mayathevar
- (5) Shri Y. S. Mahajan
- (6) Sardar Swaran Singh Sokhi
- (7) Pandit D. N. Tiwary

Dr. V. A. Seyid Muhammad replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 11 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. V. A. Seyid Muhammad.

Shri Jambuwant Dhote took part in the debate.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned sine die at 7.38 P.M.)

S. L. SHAKDHER, Secretary-General.